Monday, March 12, 1962
Phalguna 21, 1883(Saka)

LOK SABHA DEBATES

Second Series
Volume LXI, 1961/1883-84 (Saka)

[*March 12 to 26, 1961/Phalguna 21, 1883 to Chaitra 5, 1884 (Saka)*]

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NEW DELHI

CONTENTS

[Second Series, Vol. LXI—March 12 to 26, 1962/Phalguna 21, 1883 to Chaitra 5, 1884 (Saka)]

	COLUMNS
No. 1—*Monday, March* 12, 1962/*Phalguna* 21, 1883 (*Saka*)	
Re. Motion for Adjournment	1
President's Address—Laid on the Table	1—26
President's Assent to Bills	27-28
Papers laid on the Table	28—37
Resignation by Members	37
Bills introduced—	
(*i*) Constitution (Twelfth Amendment) Bill—Introduced	37
(*ii*) Goa, Daman and Diu (Administration) Bill—Introduced	38
(*iii*) Advocates (Amendment) Bill—Introduced	38-39
Statements regarding Ordinances	39-40
Daily Digest	41—41
No. 2—*Tuesday, March* 13, 1962/*Phalguna* 22, 1883 (*Saka*)	
Oral Answers to Questions—	
*Starred Questions Nos. 1 to 15	49—92
Written Answers to Questions—	
Starred Questions Nos. 16 to 18	92-93
Unstarred Questions Nos. 1 to 16	93—104
Re. Motions for Adjournment	104—07, 107-08
Correction of Answers to a Question *re.* Casualties in Goa Operation	107
Papers laid on the Table	108—11
Demands for Supplementary Grants—General, 1961-62	111
Demands for Supplementary Grants—Railways, 1961-62	111
Estimates Committee—	
Hundred and Forty-ninth Report	111
Railway Budget, 1962-63—Presented	111—18
State Financial Corporations (Amendment) Bill	111—64
Motion to consider	119—57
Clauses 2 to 23 and 1	157—61
Motion to pass, as amended	162—64
Dock Workers (Regulation of Employment) Amendment Bill	164—97
Motion to consider	164—96
Clauses 2 to 7 and 1	196—97
Motion to pass, as amended	197
Indian Railways (Second Amendment) Bill	197—212
Motion to consider	197—210
Clauses 2 to 6 and 1	210—12
Motion to pass, as amended	212
Business Advisory Committee—	
Sixty-eighth Report	212
Daily Digest	213—18

2017 LSD 7.

COLUMNS

No. 3—*Wednesday, March* 14, 1962/*Phalguna* 23, 1883 (*Saka*)

Oral Answers to Questions—
*Starred Questions Nos. 19 to 29 and 31 to 34 . . . 219—52

Written Answers to Questions—
Starred Questions Nos. 30 and 35 . . . 252—54
Unstarred Questions Nos. 17, 19 to 38 and 40 to 54 . . . 254—75
Re. Calling Attention to Matter of Urgent Public Importance . . . 275
Papers laid on the Table . . . 275—77

Committee on Private Members Bills and Resolutions—
Ninty-second Report . . . 278
Resignation of Members . . . 277—78
Statement *re.* Strike in Heavy Electricals Limited . . . 278

Business Advisory Committee—
Sixty-eighth Report . . . 278—81
Constitution (Twelfth Amendment) Bill . . . 281—327
Motion to consider . . . 281—314
Clauses 2, 3 and 1 . . . 314—20
Motion to pass . . . 320—27
Goa, Daman and Diu (Administration) Bill . . . 327—83
Motion to consider . . . 329—81
Clauses 2 to 11 and 1 . . . 382
Motion to pass . . . 382-83
General Budget, 1962-63—Presented . . . 384—97
Finance Bill, 1962—Introduced . . . 389
Daily Digest . . . 399—404

No. 4—*Thursday, March* 15, 1962/*Phalguna* 24, 1883 (*Saka*)—

Oral Answers to Questions—
*Starred Questions Nos. 36 to 43, 46, 47, 49 to 52 and 56 to 58 . . . 405—41

Written Answers to Questions—
Starred Questions Nos. 44, 45, 48, 53 ,54, 59 and 60 . . . 441-42
Unstarred Questions Nos. 55 to 86 . . . 442—65
Papers laid on the Table . . . 465—69
Opinions on Bills . . . 469

Estimates Committee—
Hundred and Fifty-second Report . . . 470

Bills Introduced—
1. Union Duties of Excise (Distribution) Bill . . . 470-71
2. Estate Duty (Distribution) Bill . . . 471
3. Additional Duties of Excise (Goods of Special Importance) Amendment Bill . . . 472
Motion on Address by President . . . 472—622
Daily Digest . . . 623—28

COLUMNS

No. 5—*Friday, March* 16, 1962 *Phalguna* 25, 1883 (*Saka*)—

Oral Answers to Questions—
Starred Questions Nos. 63, 67, to 72, 74, 76, 77, 79, 81, 82, 61, 65, 64 and 73 . 629—65

Written Answers to Questions—
Starred Questions Nos. 62, 66, 75, 78 and 80 . . . 665—69
Unstarred Questions Nos. 87 to 121 . . . 669—88

Correction of Answers to U.S. Q. No. 13 dated 14-4-1960 . 688

Calling Attention to Matter of Urgent Public Importance—
Statement of Foreign Minister of Nepal alleging anti-Nepal Government activities as being directed from India . . . . . 689—91

Papers laid on the Table . . . . . 691—96

Public Accounts Committee—
Fourtieth Report 696

Estimates Committee—
Hundred and fiftieth Report 696

Resignation of Members 696-97

Business of the House 697-98

Motion on Address by President . . . . . 698—782

Resolution *re*. Compulsory Military Training—Withdrawn . . . 783—92

Committee on Private Members' Bills and Resolutions—
Ninty-second Report 792

Resolution *re*. Social Service by University Students . . 792—844

Business Advisory Committee—
Sixty-ninth Report . . 844

Daily Digest . . . . . 845—52

No. 6—*Monday, March* 19, 1962 *Phalguna* 28, 1883 (*Saka*)—

Oral Answers to Questions—
Starred Questions Nos. 86, 88 to 92, 94, 95, 97 to 99, 101 and 102 853—90
Short Notice Questions Nos. 1 and 2 . . . . . 890—98

Written Answers to Questions—
Starred Questions Nos. 83 to 85, 87, 93, 96 and 100 . . 898—902
Unstarred Questions Nos. 122 to 148 . . . . . 902—18

Motions for Adjournment—
Rail accidents . . 918—25

Papers laid on the Table 925—27

Opinions on Bill . 927

Estimates Committee—
Hundred and Fifty-seventh Report 927

Public Accounts Committee—
Forty-first Report . 927-28

Resignation of Members 928

Business Advisory Committee—
Sixty-ninth Report 928

Motion on Address by the President . . . . . 928—53, 1003—31

Demands for Supplementary Grants (General), 1961-62 . . . 953—1001

Appropriation Bill, 1962—Introduced and Passed . . . . 1001—02

COLUMNS

Union Duties of Excise (Distribution) Bill— . . . . 1032—40
Motion to consider 1032-33
Clauses 2 to 6 and 1 1033
Motion to pass . . . . . 1033—40
Estate Duty (Distribution) Bill—Considered and Passed 1041-42
Additional Duties of Excise (Goods of Special Importance) Amendment Bill . 1042—44
Motion to consider . . . . . 1042—44
Daily Digest . . . . . 1045—50

No. 7—*Tuesday, March* 20, 1962/*Phalguna* 29, 1883 (*Saka*)—

Oral Asnwers to Questions—
Starred Questions Nos. 107, 110, 111, 113, to 117, 119, 121, 123 and 125 to 127 1051—87

Written Answers to Questions—
Starred Questions Nos. 103, to 106, 108, 109, 112, 118, 120, 122, 124, 128 and 129 1087—93
Unstarred Questions Nos. 149 to 169, 171 to 193, 195 and 196 . . . . 1094—1124
Papers laid on the Table . . . . . 1124—28

Estimates Committee—
Hundred and fifty-fourth Report 1129
Statement *re.* Agreements with Oil Companies . . . . . 1129—36
Additional Duties of Excise (Goods of Special Importance) Amendment Bill . 1136—52
Motion to consider . . . . . 1136—51
Clauses 2 to 4 and 1 1152
Motion to pass 1152
Demands for Supplementary Grants (Railways), 1961-62 . . 1152—98
Appropriation (Railways) Bill, 1962—Introduced and Passed . 1199-1200
General Budget—General Discussion . . . . 1200—72
Daily Digest . . . . . 1273—80

No. 8—*Friday, March* 23, 1962/*Chaitra* 2, 1884 (*Saka*)

Oral Answers to Questions—
Starred Questions Nos. 130, 131, 133 to 135, 139 to 141, 144, 145, 147, 148 and 150 . . . . . 1281—1317

Written Answers to Questions—
Starred Questions Nos. 132, 136 to 138, 142, 143, 146, 149 and 151 to 157 . 1317—25
Unstarred Questions Nos. 197 to 218, 220 to 227 and 229 to 240 . . 1325—51

Motions for Adjournment—
Alleged incident at North Cachar Hills, and alleged kidnapping of an Indian National by Pakistani Nationals . . . . . 1351—57

Calling Attention to Matter of Urgent Public Importance—
Price of raw jute 1357
Papers laid on the Table . . . . 1357—60
Message from Rajya Sabha 1361

Hindi Sahitya Sammelan Bill—
Laid on the Table as passed by Rajya Sabha . 1361

Estimates Committee—
Hundred and Fifty-sixth Report 1362
Apology by Shri A. Raghavan, Correspondent of the *Blitz* . 1362-63
Resignation of Members 1363-64
General Budget—General Discussion . . . . 1364—1420

COLUMNS

Constitution (Amendment) Bills—Withdrawn (*Amendment of Articles* 226) *by* (*i*) *Shri C.R. Pattabhi Raman and* (*ii*) *Shri C. R. Narasimhan*)—

Motions for reference to Select Committee . 1420—62
Daily Digest . . . . . 1463—70

No. 9—*Saturday, March* 24, 1962/*Chaitra* 3, 1884 (*Saka*)

Oral Answers to Questions—

Starred Questions Nos. 159, 160, 162, 164, 165, 169, 171, 173, 175, 177 to 179, 182, 185 to 187 and 180 . . . . . 1471—1507

Written Answers to Questions—

Starred Questions Nos. 158, 161, 163, 166 to 168, 170, 172, 174, 176, 181, 183 and 184 . . . . . 1508—16
Unstarred Questions 241 to 252 and 254 to 285 . . . . . 1516—42

Calling Attention to Matter of Urgent Public Importance—

Introduction of 'Incentive Money Scheme' in Telegraph Offices . 1543—45
Papers laid on the Table . . . . . 1545—47

Estimates Committee—

Hundred and fifty-fifth, Hundred and fifty-eighth and Hundred and fifty-ninth Reports . . . . . 1547—48
Business of the House 1548-49
General Budget—General Discussion . . . . . 1549—1661, 1662—80
Message from the President 1661
Demands for Grants on Account, 1962-63 . . . . 1680—1714
Appropriation (Vote on Account) Bill—Introduced and Passed . 1714—15
Finance Bill 1715-16
Motion to consider 1715-16
Daily Digest . . . . . 1717—22

No. 10—*Monday, March* 26, 1962/*Chaitra* 5, 1884 (*Saka*)

Oral Answers to Questions—

Starred Questions Nos. 188, 189, 196 to 199, 213, 200, 212, 214, 220, 221, 211, 205 and 219 . . . . . 1723—55

Written Answers to Questions—

Starred Questions Nos. 190 to 195, 201 to 204, 206 to 210 and 215 to 218 . . 1755—65
Unstarred Questions Nos. 286 to 335 . . . . . 1765—98

Motions for Adjournment—

1. Incident at North Cachar Hills . . . . . 1798—1803
2. Karnafuli Dam in Pakistan and its effect on Indian territory . 1803—11
3. Oil agreement with Italian firm . . . . . 1811—14

Papers laid on the Table . . . . . 1814—18

Estimates Committee—

Hundred and sixtieth, Hundred and sixty-first and Hundred and sixty-second Reports 1818
Finance Bill, 1962 . . . . . 1819—54
Motion to consider . . . . . 1819—53
Clauses 2 to 4 and 1 1853
Motion to pass 1854

	COLUMNS
Telegraph Wires (Unlawful Possession) Amendment Bill	1854-55
Motion to consider	1854
Clauses 2, 3 and 1	1854
Motion to pass, as amended	1855
Railway Budget—General Discussion	1856—1918
Daily Digest	1919—26

N.B.—The sign + marked above a name of a Member on Questions which were orally answered indicates that the Question was actually asked on the floor of the House by that Member.

GIGIPND—L. S. II—2017 (Ai) L. S. D.—15-4-69—045.

LOK SABHA

Alphabetical List of Members

A

Abdul Latif, Shri (Bijnor).

Abdul Rashid, Bakshi (Jammu and Kashmir).

Abdul Salam, Shri (Tiruchirapalli).

Abdur Rahman, Maulana (Jammu and Kashmir).

Achal Singh, Seth (Agra).

Achar, Shri K. R. (Mangalore).

Agadi, Shri Sangappa Andanappa (Koppal).

Agarwal, Shri Manakbhai (Mandsaur).

Ajit Singh, Shri (Bhatinda—Reserved—Sch. Castes).

Alva, Shri Joachim (Kanara).

Ambalam, Shri P. Subbiah (Ramanathapuram).

Amjad Ali, Shri (Dhubri).

Aney, Dr. M. S. (Nagpur).

Anjanappa, Shri B. (Nellore—Reserved—Sch. Castes).

Anthony, Shri Frank (Nominated—Anglo-Indians).

Arumugam, Shri R. S. (Srivilliputhur—Reserved—Sch. Castes).

Arumugham, Shri S. R. (Namakkal—Reserved—Sch. Castes).

Ashanna, Shri K. (Adilabad).

Assar, Shri Premji R. (Ratnagiri).

Asthana, Shri Lila Dhar (Unnao).

Atchamamba, Dr. Komaraju (Vijayavada).

Awasthi, Shri Jagdish (Bilhaur).

Ayyakannu, Shri M. (Nagapattinam—Reserved—Sch. Castes).

Ayyangar, Shri M. Ananthasayanam (Chittoor).

B

Babunath Singh, Shri (Sarguja—Reserved—Sch. Castes).

Badan Singh, Ch. (Bisauli).

Bahadur Singh, Shri (Ludhiana—Reserved—Sch. Castes).

Bajaj, Shri Kamalnayan Jamnalal (Wardha).

Bakliwal, Shri Mohanlal (Durg).

Balakrishnan, Shri S. C. (Dindigul—Reserved—Sch. Castes).

Balmiki, Shri Kanhaiya Lal (Bulandshahar—Reserved—Sch. Castes).

Banerjee, Shri Pramathanath (Contai).

Banerjee, Shri S. M. (Kanpur).

Banerji, Shri Pulin Behari (Lucknow).

Banerji, Dr. Ram Goti (Bankura).

Bangshi Thakur, Shri (Tripura—Reserved—Sch. Tribes).

Barman, Shri Upendranath (Cooch-Behar—Reserved—Sch. Castes).

Barrow, Shri A. E. T. (Nominated—Anglo-Indians).

Barua, Shri Hem (Gauhati).

Barupal, Shri Panna Lal (Bikaner—Reserved—Sch. Castes).

Basappa, Shri C. R. (Tiptur).

Basumatari, Shri Dharanidhar (Goalpara—Reserved—Sch. Tribes).

Beck, Shri Ignace (Lohardaga—Reserved—Sch. Tribes).

Bhadauria, Shri Arjun Singh (Etawah).

Bhagat, Shri Baliram (Shahabad).

Bhagavati, Shri Bijoy Chandra (Darrang).

Bhakt Darshan, Shri (Garhwal).

Bhanja Deo, Shri Laxmi Narayan (Keonjhar).

B—contd.

Bhargava, Pt. Mukat Behari Lal (Ajmer).

Bhargava, Pt. Thakur Das (Hissar).

Bharucha, Shri Naushir Gursetji (East Khandesh).

Bhatkar, Shri Laxmanraoji Shrawanji (Akola—Reserved—Sch. Castes).

Bhattacharyya, Shri Chapala Kanta (West Dinajpur).

Bhawani Prasad, Shri (Sitapur—Reserved—Sch. Castes).

Bhogji Bhai, Shri P. B. (Banswara—Reserved—Sch. Tribes).

Bidari, Shri Ramappa Bālappa (Bijapur South).

Birbal Singh, Shri (Jaunpur).

Birendra Bahadur Singhji, Shri (Raipur).

Bist, Shri Jang Bahadur Singh (Almora).

Biswas, Shri Bhola Nath (Katihar).

Borooah, Shri Prafulla Chandra (Sibsagar).

Brahm Prakash, Chaudhury (Delhi Sadar).

Braj Raj Singh, Shri (Firozabad).

Brajeshwar Prasad, Shri (Gaya).

Brij Narayan "Brijesh", Pandit (Shivpuri).

C

Chakravartty, Shrimati Renu (Basirhat).

Chanda, Shri Anil Kumar (Birbhum).

Chandak, Shri Bhikulal Lakhmichand (Chhindwara).

Chandra Shanker, Shri (Broach).

Chandramani Kalo, Shri (Sundergarh—Reserved—Sch. Tribes).

Chaturvedi, Shri Rohanlal (Etah).

Chaudhuri, Shri Tridib Kumar (Berhampore).

Chavan, Shri D. R. (Karad).

Chavda, Shri Akbar (Banaskantha).

C—contd.

Chettiar, Shri R. Ramanathan (Pudukottai).

Choudhury, Shri C. L. (Hajipur—Reserved—Sch. Castes).

Choudhury, Shri Suresh Chandra (Dumka).

Chuni Lal, Shri (Ambala—Reserved—Sch. Castes).

D

Daljit Singh, Shri (Kangra—Reserved—Sch. Castes).

Damani, Shri Surajratan Fatehchand (Jalore).

Damar, Shri Amar Singh (Jhabua—Reserved—Sch. Tribes).

Dange, Shri Shripad Amrit (Bombay City Central).

Das, Shri Kamal Krishna (Birbhum—Reserved—Sch. Castes).

Das, Dr. Mono Mohon (Asansol—Reserved—Sch. Castes).

Das, Shri Nayantara (Monghyr—Reserved—Sch. Castes).

Das Gupta, Shri Bibhuti Bhusan (Purulia).

Dasappa, Shri H. C. (Bangalore).

Dasaratha Deb, Shri (Tripura).

Datar, Shri Balwant Nagesh (Belgaum).

Daulta, Shri Pratap Singh (Jhajjar).

Deb, Shri Narasingha Mala Ugal Sanda (Midnapur).

Deb, Shri P. G. (Angul).

Deo, Shri Pratap Keshari (Kalahandi).

Desai, Shri Morarji R. (Surat).

Deshmukh, Shri K. G. (Ramtek).

Deshmukh, Dr. Panjabrao S. (Amravati).

Dhanagar, Shri Banshi Das (Mainpuri).

Dharamalingam, Shri R. (Tiruvannamalai).

Dige, Shri Shankarrao Khanderao (Kolhapur—Reserved—Sch. Castes).

D—contd.

Dindod, Shri Jaljibhai Koyabhai (Dohad—Reserved—Sch. Tribes).

Dinesh Singh, Shri (Banda).

Drohar, Shri Shivadin (Hardoi—Reserved—Sch. Castes).

Dube, Shri Mulchand (Farrukhabad).

Dublish, Shri Vishnu Sharan (Sardhana).

Dwivedi, Shri M. L. (Hamirpur).

Dwivedy, Shri Surendranath (Kendrapara).

E

Eacharan, Shri V. Iyyani (Palghat).

Elayaperumal, Shri L. (Chidambaram—Reserved—Sch. Castes).

Elias, Shri Muhammed (Howrah).

Ering, Shri D. (North-East Frontier Tract).

G

Gaekwad, Shri Fatesinhrao Pratapsinhrao (Baroda).

Gaikwad, Shri Bhaurao Krishnarao (Nasik).

Ganapathy, Shri T. (Tiruchendur).

Gandhi, Shri Maneklal Maganlal (Panchmahal).

Ganga Devi, Shrimati (Unnao—Reserved—Sch. Castes).

Ganpat Sahai, Shri (Sultanpur).

Ganpati Ram, Shri (Jaunpur—Reserved—Sch. Castes).

Gautam, Shri Chintaman Dhivrjuji (Balaghat).

Ghodasar, Thakore Shri Fatehsinhji Ratansinhji (Kaira).

Ghosal, Shri Aurobindo (Uluberia).

Ghose, Shri Subiman (Burdwan).

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Ghosh, Shri Mohindra Kumar (Jamshedpur).

Ghosh, Shri N. R. (Cooch-Behar).

Godsora, Shri Sambhu Charan (Singhbhum—Reserved—Sch. Tribes).

Gohokar, Dr. Deorao Yeshwantrao (Yeotmal).

G—contd.

Gopalan, Shri Ayillath Kuttier (Kasergod).

Goray, Shri Narayan Ganesh (Poona).

Gounder, Shri A. Doraiswami (Tiruppattur).

Gounder, Shri K. Periaswami (Karur).

Gounder, Shri N. P. Shanmugha (Tindivanam).

Govind Das, Dr. (Jabalpur).

Guha, Shri Arun Chandra (Barasat).

Gupta, Shri Chheda Lal (Hardoi).

Gupta, Shri Indrajit (Calcutta—South-West).

Gupta, Shri Ram Krishan (Mahendragarh).

Gupta, Shri Sadhan Chandra (Calcutta—East).

H

Hajarnavis, Shri Ramchandra Martand (Bhandara).

Halder, Shri Kansari (Diamond Harbour—Reserved—Sch. Castes).

Harvani, Shri Ansar (Fatehpur).

Hansda, Shri Subodh (Midnapur—Reserved—Sch. Tribes).

Hathi, Shri Jaisukhlal Lalshankar (Halhi).

Hazarika, Shri Jogendra Nath (Dibrugarh).

Heda, Shri H. C. (Nizamabad).

Hem Raj, Shri (Kangra).

Hukam Singh, Sardar (Bhatinda).

I

Iqbal Singh, Sardar (Ferozepur).

Iyer, Shri S. Easwara (Trivandrum).

J

Jadhav, Shri Yadav Narayan (Malegaon).

Jagjivan Ram, Shri (Sasaram—Reserved—Sch. Castes).

J—contd.

Jain, Shri Mool Chand (Kaithal).

Jaipal Singh, Shri (Ranchi West—Reserved—Sch. Tribes).

Jamir, Shri S. C. (Nominated Naga Hills-Tuensang Area).

Jangde, Shri Resham Lal (Bilaspur).

Jedhe, Shri G. K. (Baramate).

Jena, Shri Kanhu Charan (Balasore—Reserved—Sch. Castes).

Jhunjhunwala, Shri Banarsi Prasad (Bhagalpur).

Jinachandran, Shri M. K. (Tellicherry).

Jogendra Sen, Shri (Mandi).

Jogendra Singh, Sardar (Bahraich).

Joshi, Shri Anand Chandra (Shahdol).

Joshi, Shri Liladhar (Shajapur).

Joshi, Shrimati Subhadra (Ambala).

Jyotishi, Pandit Jwala Prasad (Sagar).

K

Kalika Singh, Shri (Azamgarh).

Kamal Singh, Shri (Buxar).

Kamble, Shri Bapu Chandrasen (Kopergaon).

Kamble, Dr. Devrao Namdevrao Pathrikar (Nanded—Reserved—Sch. Castes).

Kanakasabai, Shri R. Pillai (Chidambaram).

Kanungo, Shri Nityanand (Cuttack).

Kar, Shri Prabhat (Hooghly).

Karmarkar, Shri D. P. (Dharwar North).

Karni Singhji, Shri (Bikaner).

Kashiram, Shri V. (Nalgonda—Reserved—Sch. Castes).

Kasliwal, Shri Nemi Chandra (Kotah).

Katti, Shri D. A. (Chikodi).

Kayal, Shri Paresh Nath (Basirhat—Reserved—Sch. Castes).

Kedaria, Shri Chhaganlal Madaribhat (Mandvi—Reserved—Sch. Tribes).

K—contd.

Kesar Kumari, Shrimati (Raipur—Reserved—Sch. Tribes).

Keshava, Shri N. (Bangalore City).

Keskar, Dr. B. V. (Musafirkhana).

Khadilkar, Shri Raghunath Keshav (Ahmednagar).

Khadiwala, Shri Kanhaiyalal (Indore).

Khan, Shri Osman Ali (Kurnool).

Khan, Shri Shahnawaz (Meerut).

Khimji, Shri Bhawanji R. (Kutch).

Khushwaqt Rai, Shri (Kher).

Khwaja, Shri Jamal (Aligarh).

Kiledar, Shri R. S. (Hoshangabad).

Kistaiya, Shri Surti (Bastar—Reserved—Sch. Tribes).

Kodiyan, Shri P. K. (Quilon—Reserved——Sch. Castes).

Koratkar, Shri Vinayak Rao K. (Hyderabad).

Kotoki, Shri Liladhar (Nowgong).

Kottukapally, Shri George Thomas (Moovattupuzha).

Kripalani, Acharya J. B. (Sitamarhi).

Krishna, Shri M. R. (Karimnagar—Reserved—Sch. Castes).

Krishna Chandra, Shri (Jaleshwar).

Krishna Rao, Shri Mandali Venkata (Masulipatnam).

Krishnaiah, Shri D. Balarama (Gudivada).

Krishnamachari, Shri T. T. (Madras—South).

Krishnappa, Shri M. V. (Tumkur).

Krishnaswami, Dr. A. (Chingleput).

Kumaran, Shri M. K. (Chirayinkil).

Kumbhar, Shri Banamali (Sambalpur—Reserved—Sch. Castes).

Kunhan, Shri P. (Palghat—Reserved—Sch. Castes).

Kureel, Shri Baij Nath (Rae Bareli—Reserved—Sch. Castes).

L

Lachhi Ram, Shri (Hamirpur—Reserved—Sch. Castes).

Lachman Singh, Shri (Nominated—Andaman and Nicobar Islands).

Lahiri, Shri Jitendra Nath (Serampore).

Laxmi Bai, Shrimati Sangam (Vikarabad).

Lonikar, Shri (Jalna).

M

Madhok, Shri Balraj (New Delhi).

Mafida Ahmed, Shrimati (Jorhat).

Mahadeo Prasad, Shri (Gorakhpur—Reserved—Sch. Castes).

Mahagaonkar, Shri Bhausaheb Rao Saheb (Kolhapur).

Mahanty Shri Surendra (Dhenkanal).

Mahendra Pratap, Raja (Mathura).

Maiti, Shri Nikunja Bihari (Bhatal).

Majhi, Shri Ram Chandra (Mayurbhanj—Reserved—Sch. Tribes).

Majithia, Sardar Surjit Singh (Tarntaran).

Malaviya, Shri Keshava Deva (Basti).

Malhotra, Shri Inder J. (Jammu and Kashmir).

Malliah, Shri U. Srinivasa (Udipi).

Mallik, Shri D. C. (Dhanbad).

Malvia, Shri Kanhaiyalal Bherulal (Shajapur—Reserved—Sch. Castes).

Malviya, Shri Motilal (Khajuraho—Reserved—Sch. Castes).

Manaen, Shri T. (Darjeeling).

Manay, Shri Gopal Kaluji (Bombay City Central—Reserved—Scheduled Castes).

Mandal, Shri Jialal (Khagaria).

Mandal, Dr. Pashupati (Bankura—Reserved—Sch. Castes).

M—contd.

Maniyangadan, Shri Mathew (Kottayam).

Manjula Devi, Shrimati (Goalpara).

Masani, Shri M. R. (Ranchi—East).

Masuriya Din, Shri (Phulpur—Reserved—Sch. Castes).

Matera, Shri Laxman Mahadu (Thana—Reserved—Sch. Tribes).

Mathur, Shri Harish Chandra (Pali).

Matin, Qazi S. A. (Giridih).

Mehdi, Shri Syed Ahmed (Rampur).

Mehta, Shri Ashok (Muzaffarpur).

Mehta, Shri Balwantray Gopalji (Gohilwad).

Mehta, Shri Jaswantraj (Jodhpur).

Mehta, Shrimati Krishna (Jammu and Kashmir).

Melkote, Dr. G. S. (Raichur).

Menon, Dr. K. B. (Badagara).

Menon, Shri V. K. Krishna (Bombay City North).

Menon, Shri T. C. Narayanankutty (Mukandapuram).

Minimata, Shrimati Agamadas Guru (Baloda Bazar—Reserved—Sch. Castes).

Mishra, Shri Bibhuti (Bagaha).

Mishra, Shri Lalit Narayan (Saharsa).

Mishra, Shri Mathura Prasad (Begusarai).

Mishra, Shri Raja Ram (Faizabad).

Mishra, Shri Shyam Nandan (Jainagar).

Mishra, Shri Bhagwan Din (Kaisarganj).

Misra, Shri Raghubar Dayal (Bulandshahr).

Mohammad Akbar, Sheikh (Jammu and Kashmir).

Mohammed Imam, Shri (Chitaldrug).

Mohan Swarup, Shri (Pilibhit).

Mohideen, Shri M. Gulam (Dindigul).

Mohiuddin, Shri Ahmed (Secunderabad).

M—contd.

Morarka, Shri Radheshyam Ramkumar (Jhunjhunu).

More, Shri Jayawant Ghanshyam (Sholapur).

Mukerjee, Shri Hirendra Nath (Calcutta—Central).

Mullick, Shri Baishnab Charan (Kendrapara—Reserved—Sch. Castes).

Muniswamy, Shri N. R. (Vellore).

Murmu, Shri Paika (Rajmahal—Reserved—Sch. Tribes).

Murthy, Shri B. S. (Kakinada—Reserved—Sch. Castes).

Murthy, Shri M. S. (Gulugonda).

Musafir, Giani Gurmukh Singh (Amritsar).

Muthukrishnan, Shri M. (Vellore—Reserved—Sch. Castes)

N

Nadar, Shri P. Thanulingam (Nagarcoil)

Naidu, Shri R. Govindarajalu (Tiruvallur).

Nair, Shri C. Krishnan (Outer Delhi).

Nair, Shri K. P. Kuttikrishnan (Kozhikode).

Nair, Shri P. K. Vasudevan (Thiruvella).

Naldurgkar, Shri Venkatrao Sriniwasrao (Osmanabad).

Nallakoya, Shri Koyilat (Nominated—Laccadive, Minicoy and Amindive Islands).

Nanda, Shri Gulzarilal (Sabarkantha).

Nanjappan, Shri C. (Nilgiris).

Naraindin, Shri (Shahjahanpur—Reserved—Sch. Castes).

Narasimhan, Shri C. R. (Krishnagiri).

Narayanasamy, Shri R. (Periyakulam).

Naskar, Shri Purnendu Sekhar (Diamond Harbour).

Nath Pai, Shri (Rajapur).

Nathwani, Shri Narendrabhai P. (Sorath).

N—contd.

Nayak, Shri Mohan (Ganjam—Reserved—Sch. Castes).

Nayar, Dr. Sushila (Jhansi).

Nayar, Shri V. P. (Quilon).

Nayudu, Shri T. D. Muthukumarasami (Cuddalore).

Negi, Shri Nek Ram (Mahasu—Reserved—Sch Castes).

Nehru, Shri Jawaharlal (Phulpur).

Nehru, Shrimati Uma (Sitapur).

Neswi, Shri T. R. (Dharwar South).

O

Onkar Lal, Shri (Kotah—Reserved—Sch. Castes).

Oza, Shri Ghanshyam Lal (Zalawad).

P

Padam Dev, Shri (Chamba).

Pahadia, Shri Jagan Nath Prasad (Sawai Madhopur—Reserved—Sch. Castes).

Palaniyandy, Shri M. (Perambalur).

Palchoudhuri, Shrimati Ila (Nabadwip).

Pande, Shri C. D. (Naini Tal).

Pandey, Shri Kashi Nath (Hata).

Pandey, Shri Sarju (Rasra).

Pangarkar, Shri Nagorao Karojee (Parbhani).

Panigrahi, Shri Chintamoni (Puri).

Panna Lal, Shri (Faizabad—Reserved—Sch Castes).

Parmar, Shri Deenabandhu (Udaipur—Reserved—Sch. Tribes).

Parmar, Shri Karsandas Ukbhai (Ahmedabad—Reserved—Sch. Castes).

Parulekar, Shri Shamrao Vishnu (Thana).

Parvathi Krishnan, Shrimati M. (Coimbatore).

Patel, Sushri Maniben Vallabhbhai (Anand).

Patel, Shri Nanubhai Nichhabhai (Bulsar—Reserved—Sch. Tribes).

P—contd.

Patel, Shri Purushottamdas R. (Mehsana).

Patel, Shri Rajeshwar (Hajipur).

Patil, Shri Balasaheb (Miraj).

Patil, Shri Nana (Satara).

Patil, Shri R. D. (Bhir).

Patil, Shri S. K. (Bombay City South).

Patil, Shri T. S. (Akola).

Patil, Shri Uttamrao Laxman (Dhulia).

Pattabhi Raman, Shri C. R. (Kumbakonam).

Pillai, Shri S. C. S. Anthony (Madras North).

Pillai, Shri P. T. Thanu (Tirunelveli).

Pocker Sahib, Shri B. (Manjeri).

Prabhakar, Shri Naval (Outer Delhi—Reserved—Sch. Castes).

Prodhan, Shri Bijaya Chandrasingh (Kalahandi—Reserved—Sch. Tribes).

Punnoose, Shri P. T. (Ambalapuzha).

R

Radha Mohan Singh, Shri (Ballia).

Radha Raman, Shri (Chandni Chowk).

Raghubir Sahai, Shri (Badaun).

Raghunath Singh, Shri (Varanasi).

Raghunath Singhji, Shri (Barmer).

Raghuramaiah, Shri Kotha (Guntur).

Rahman, Shri M. Hifzur (Amroha).

Rai, Shrimati Sahodrabai (Sagar—Reserved—Sch. Castes).

Raj Bahadur, Shri (Bharatpur).

Rajendra Pratap Singh, Shri (Rai-Bareli).

Rajendra Singh, Shri (Chapra).

Raju, Shri D. S. (Rajahmundry).

Rajyalaxmi, Shrimati Lalita (Hazaribagh).

Ram Garib, Shri (Basti—Reserved—Sch. Castes).

Ram Saran, Shri (Moradabad).

Ram Shankar Lal, Shri (Domariaganj).

R—contd.

Ram Subhag Singh, Dr. (Sasaram).

Ramakrishnan, Shri Peelamedu Rangaswamy Naidu (Pollachi).

Ramam, Shri Uddaraju (Narasapur)

Ramananda Tirtha, Swami (Aurangabad).

Ramaswamy, Shri S. V. (Salem).

Ramaswamy, Shri K. S. (Gobichettipalayam).

Ramaswamy, Shri Pulli (Mahbubnagar—Reserved—Sch. Castes).

Ramdul, Shri S. N. (Mahasu).

Ramdhani Das, Shri (Nawada—Reserved—Sch. Castes).

Rampure, Shri Mahadevappa Y (Gulbarga).

Rane, Shri Shivram Rango (Buldana).

Ranga, Shri N. G. (Tenali).

Rangarao, Shri M. Sri (Karimnagar)

Rao, Shri B. Rajagopala (Srikakulam).

Rao, Shri Devulapalli Venkateswar (Nalgonda).

Rao, Shri Etikala Madhusudan (Mahbubabad).

Rao, Shri P. Hanmanth (Medak).

Rao, Shri R. Jaganatha (Koraput).

Rao, Shri Rameshwar (Mahbubnagar).

Rao, Shri T. B. Vittal (Khammam).

Rao, Shri Thirumala (Kakinada).

Raut, Shri Bhola (Champaran—Reserved—Sch. Castes).

Raut, Shri Rajaram Balkrishna (Kolaba).

Ray, Shrimati Renuka (Malda).

Reddy, Shri Chegireddy Bali (Markapur).

Reddy, Shri K. C. (Kolar).

Reddy, Shri R. Lakshmi Narasa (Nellore).

Reddy, Shri R. Narapa (Ongole).

Reddy, Shri T. Nagi (Anantapur).

R—contd.

Reddy, Shri K. V. Ramakrishna (Hindupur).

Reddy, Shri T. N. Vishwanatha (Rajampet).

Reddy, Shri Vutukuru Rami (Cuddapah).

Roy, Shri Bishwanath (Salempur).

Rungsung Suisa, Shri (Outer Manipur—Reserved—Sch. Tribes).

Rup Narain, Shri (Mirzapur—Reserved—Sch. Castes).

S

Sadhu Ram, Shri (Jullundur—Reserved—Sch. Castes).

Sahu, Shri Bhagabat (Balasore).

Sahu, Shri Rameshwar (Darbhanga—Reserved—Sch. Castes).

Saigal, Sardar Amar Singh (Janjgir).

Saksena, Shri Shibban Lal (Maharajganj).

Samanta, Shri Satis Chandra (Tamluk).

Samantsinhar, Dr. N. C. (Bhubaneswar).

Sambandam, Shri K. R. (Nagapattinam).

Sampath, Shri E. V. K. (Namakkal).

Sanganna, Shri Toyaka (Koraput—Reserved—Sch. Tribes).

Sanghi, Shri N. K. (Nagaur).

Sanji Rupji, Shri (Dadra and Nagar Haveli).

Sankarapandian, Shri M. (Tenkasi).

Sarhadi, Shri Ajit Singh (Ludhiana).

Sarma, Shri A. T. (Chatrapur).

Satis Chandra, Shri (Bareilly).

Satyabhama Devi, Shrimati (Nawada).

Satyanarayana, Shri Biddika (Parvathipuram—Reserved—Sch. Tribes).

Scindia, Shrimati Vijaya Raje (Guna).

Selku, Shri Mardi (West Dinajpur—Reserved—Sch. Tribes).

Sen. Shri A. K. (Calcutta North-West).

Sen, Shri Phani Gopal (Purnea).

S—contd.

Seth, Shri Bishanchandar (Shahjahanpur).

Shah, Shrimati Jayaben Vajubhai (Girnar).

Shah, Shri Manabendra (Tehri Garhwal).

Shah, Shri Manubhai (Madhya Saurashtra).

Shakuntala Devi, Shrimati (Banka).

Shankar Deo, Shri (Gulbarga—Reserved—Sch. Castes).

Shankariya, Shri M. (Mysore).

Sharma, Shri Diwan Chand (Gurdaspur).

Sharma, Pandit Krishna Chandra (Hapur).

Sharma, Shri Harish Chandra (Jaipur).

Sharma, Shri Radha Charan (Gwalior).

Shastri, Pandit Hiralal (Sawai Madhopur).

Shastri, Shri Lal Bahadur (Allahabad).

Shastri, Shri Prakash Vir (Gurgaon).

Shastri, Swami Ramanand (Barabanki—Reserved—Sch. Castes).

Shivananjappa, Shri M. K. (Mandya).

Shobha Ram, Shri (Alwar).

Shree Narayan Das, Shri (Darbhanga).

Shukla, Shri Vidya Charan (Baloda Bazar).

Siddananjappa, Shri H. (Hassan).

Siddiah, Shri S. M. (Mysore—Reserved—Sch. Castes).

Singh, Shri Chandikeshwar Saram (Sarguja).

Singh, Shri Digvijiya Narayan (Pupri).

Singh, Shri Dinesh Pratap (Gonda).

Singh, Shri Har Prasad (Ghazipur).

Singh, Shri Kamal Narain (Shahadol—Reserved—Sch. Tribes).

Singh, Shri Laisram Achaw (Inner Manipur).

Singh, Shri Mahendra Nath (Maharajganj).

S—contd.

Singh, Shri P. N. (Chandauli).

Singh, Shri Ramesh Prasad (Aurangabad).

Sinha, Shri Anirudh (Madhubani).

Sinha, Shri Banarsi Prasad (Monghyr).

Sinha, Shri Gajendra Prasad (Palamau).

Sinha, Shri Jhulan (Siwan).

Sinha, Shri Kailash Pati (Nalanda).

Sinha, Shri Sarangdhara (Patna).

Sinha, Shri Satya Narayan (Samastipur).

Sinha, Shrimati Tarkeshwari (Barh).

Sinhasan Singh, Shri (Gorakhpur).

Siva, Dr. M. V. Gangadhara (Chittoor—Reserved—Sch. Castes).

Sivaraj, Shri N. (Chingleput—Reserved—Sch. Castes).

Snatak, Shri Nardeo (Aligarh—Reserved—Sch. Castes).

Somani, Shri G. D. (Dausa).

Sonavane, Shri Tayappa (Sholapur—Reserved—Sch. Castes).

Sonule, Shri Harihar Rao (Nanded).

Soren, Shri Debi (Dumka—Reserved—Sch. Tribes).

Subbarayan, Dr. P. (Tiruchengonde).

Subramanyam, Shri Tekur (Bellary).

Sugandhi, Shri Murikeppa Sidappa (Bijapur North).

Sultan, Shrimati Maimoona (Bhopal).

Supakar, Shri Shraddhakar (Sambalpur).

Sumat Prasad, Shri (Muzaffarnagar).

Sunder Lal, Shri (Saharanpur—Reserved—Sch. Castes).

Surya Prasad, Shri (Gwalior—Reserved—Sch. Castes).

Swami, Shri V. N. (Chanda).

Swaran Singh, Sardar (Jullundur).

Syed Mahmud, Dr. (Gopalganj).

T

Tahir, Shri Mohammed (Kishanganj).

Tangamani, Shri K. T. K. (Madurai).

T—contd.

Tantia, Shri Rameshwar (Sikar).

Tariq, Shri Ali Mohammad (Jammu and Kashmir).

Tewari, Shri Dwarikanath (Cachar).

Thakore, Shri Motisinh Bahadursinh (Patan).

Thevar, Shri U. Muthurmalinga (Srivilliputhur).

Thimmaiah, Shri Dodda (Kolar—Reserved——Sch. Castes).

Thomas, Shri A. M. (Ernakulam).

Tiwari, Pandit Babu Lal (Nimar Khandwa).

Tiwari, Shri Ram Sahai (Khajuraho).

Tiwary, Pandit Dwarka Nath (Kesaria).

Tula Ram, Shri (Etawah—Reserved—Sch. Castes).

Tyagi, Shri Mahavir (Dehra Dun).

U

Uike, Shri M. G. (Mandla—Reserved—Sch. Tribes).

Umrao Singh, Shri (Ghosi).

Upadhyaya, Pandit Munishwar Dutt (Pratapgarh).

Upadhayaya, Shri Shiva Datt (Rewa).

V

Vairavan, Shri A. (Tanjore).

Vajpayee, Shri Atal Bihari (Balrampur).

Valvi, Shri Laxman Vedu (West Khandesh—Reserved—Sch. Tribes).

Varma, Shri B. B. (Champaran).

Varma, Shri Manikya Lal (Udaipur).

Varma, Shri Ramsingh Bhai (Nimar).

Vedakumari, Kumari M. (Eluru).

Venkatasubbaiah, Shri Pendekanti (Adoni).

Verma, Shri Ramji (Deoria).

Vijaya Ananda, Maharajkumar (Visakhapatnam).

Vijaya Raje, Shrimati (Chatra).

Vishwanath Prasad, Shri (Azamgarh—Reserved—Sch. Castes).

V—contd.

Vyas, Shri Ramesh Chandra (Bhilwara).

Vyas, Shri Radhelal (Ujjain).

W

Wadiwa, Shri Narayan Maniramji (Chhindwara—Reserved—Sch. Tribes).

Warior, Shri K. K. (Trichur).

W—contd.

Wasnik, Shri Balkrishna (Bhandara—Reserved—Sch. Castes).

Wilson, Shri John N. (Mirzapur).

Wodeyar, Shri K. G. (Shimoga).

Y

Yadav, Shri Ram Sewak (Barabanki).

Yajnik, Shri Indulal Kanaiyalal (Ahmedabad).

LOK SABHA

The Speaker

Shri M. Ananthasayanam Ayyangar.

The Deputy-Speaker

Sardar Hukam Singh.

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Shrimati Renu Chakravartty.
Shri H. C. Heda.
Shri Mulchand Dube
Dr. Sushila Nayar.

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Shri M. N. Kaul, Barrister-at-law.

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Shri Jaipal Singh
Shri Harish Chandra Mathur
Shri Rajeshwar Patel
Shri Shivram Rango Rane
Shri H. Siddananjappa
Shri Laisram Achaw Singh
Shri Satya Narayan Sinha
Shri Missula Suryanarayanamurti
Shri K. T. K. Tangamani.

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Shri C. D. Gautam
Thakore Shri Fatehsinhji Ghodasar
Shri M. R. Masani
Shri Harish Chandra Mathur
Shri Hirendra Nath Mukerjee
Shri C. D. Pande
Shri Shivram Rango Rane
Shri Asoke K. Sen

Shrimati Jayaben Vajubhai Shah
Shri Sarangadhara Sinha
Shri Satya Narayan Sinha
Dr. P. Subbarayan
Shri Shraddhakar Supakar.

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Shri Manakbhai Agarwal
Shri M. Ayyakannu
Shri Ignace Beck
Shri B. L. Chandak
Shri Bhaurao Krishnarao Gaikwad
Shri N. R. Ghosh
Shri Ram Krishan Gupta
Shri Gulabrao Keshavrao Jedhe
Shri Baishnab Charan Mullick
Shri Chintamoni Panigrahi
Shri Rajeshwar Patel
Shri Harish Chandra Sharma
Shri M. K. Shivananjappa
Shri Rungsung Suisa.

Committee on Estimates

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Shri Pramathanath Banerjee
Shri Chandra Shankar
Shri V. Eacharan
Shri Ansar Harvani
Shri H. C. Heda
Shri M. R. Krishna
Rani Manjula Devi
Shri Bibhuti Mishra
Shri J. G. More.
Shri G. S. Musafir
Shri Padam Dev
Shri Jagan Nath Prasad Pahadia.
Shri Chintamoni Panigrahi
Shri Panna Lal
Shri Karsandas Parmar
Shri P. T. Thanu Pillai
Shri P. T. Punnoose
Shri Rajendra Singh
Shri K. S. Ramaswamy

Shri Satis Chandra Samanta
Shri Vidya Charan Shukla
Shri Kailash Pati Sinha
Shri M. S. Sugandhi
Shri Motisinh Bahadursinh Thakore
Shri Mahavir Tyagi
Pandit Munishwar Dutt Upadhyay
Shri Ramsingh Bhai Varma
Shri Balkrishna Wasnik
Shri K. G. Wodeyar.

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Shri Bhola Nath Biswas
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Shri Ganpati Ram
Shri Mool Chand Jain
Shri Kamal Singh
Shri P. K. Kodiyan
Shri Balraj Madhok
Shri Motilal Malviya
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Shri Ramji Verma.

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Shri B. Anjanappa
Shri Jagdish Awasthi
Thakore Shri Fatehsinhji Ghodasar
Pandit Jwala Prasad Jyotishi
Shri Ram Chandra Majhi
Shrimati Krishna Mehta
Shri Mathura Prasad Mishra
Shri J. M. Mohammed Imam
Shri P. K. Vasudevan Nair
Shrimati Uma Nehru
Shri Nanubhai Nichhabhai Patel
Shri M. K. Shivananjappa
Shri N. Siva Raj

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Shri Akbarbhai Chavda
Shri Debi Soren
Shri Ram Krishan Gupta
Shri Yadav Narayan Jadhav
Shri Bhausaheb Raosaheb Mahagaonkar
Shri Surendra Mahanty
Shri N. B. Maiti
Shri P. Thanulingam Nadar
Shri T. B. Vittal Rao
Shri Rup Narain
Sardar Amar Singh Saigal
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Shri Sunder Lal.

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Pandit Dwarka Nath Tiwary
Kumari Mothey Veda Kumari
Shri Ramji Verma
Shri K. K. Warior

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Shri Lalji Pendse
Shri V. C. Kesava Rao
Shri Mulka Govinda Reddy
Shri Rajeshwar Prasad Narain Sinha
Shri Jai Narain Vyas.

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Dr. A. Krishnaswami
Shri T. C. N. Menon
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Shri Purushottamdas R. Patel
Shri Raghubir Sahai
Shri K. S. Ramaswamy
Shri Ajit Singh Sarhadi
Shri H. Siddananjappa
Shri Jhulan Sinha.

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Shri Upendranath Barman
Pandit Thakur Das Bhargava
Shri Braj Raj Singh
Shrimati Renu Chakravartty
Shri S. A. Dange
Shri H. C. Dasappa
Shri P. K. Deo
Shri Mulchand Dube
Shri H. C. Heda
Shri Jaipal Singh
Dr. A. Krishnaswami
Shri U. Srinivasa Malliah
Shri Asoka Mehta
Dr. Sushila Nayar
Shri C. R. Pattabhi Raman
Shri N. G. Ranga
Shri Jaganatha Rao
Shri Satya Narayan Sinha
Shri N. Sivaraj
Shri Indulal Kanaiyalal Yajnik.

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Shri Maneklal Maganlal Gandhi
Shri Aurobindo Ghosal
Shri Ram Krishan Gupta
Shri Khushwaqt Rai
Shrimati Parvathi M. Krishnan
Shrimati Mafida Ahmed
Shri Rajeshwar Patel
Shri Jaganatha Rao
Shri Satis Chandra Samanta
Shri Sinhasan Singh.

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Shri Premji R. Assar
Dr. K. B. Menon
Shri Radheshyam Ramkumar Morarka
Shri Hirendra Nath Mukerjee
Shrimati Uma Nehru
Shri Rameshwar Sahu
Shri Radha Charan Sharma
Shri H. Siddananjappa

Rajya Sabha

Diwan Chaman Lall
Shri T. S. Avinashilingam Chettiar
Shri M. Govinda Reddy
Dr. Raj Bahadur Gour
Shri Rajendra Pratap Sinha.

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Lok Sabha

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Shri Chapalakanta Bhattacharyya
Shri Resham Lal Jangde
Shri Prabhat Kar
Shri Mohan Swarup
Shri C. R. Narasimhan
Shri Ajit Singh Sarhadi

Shri Sinhasan Singh
Shri Tekur Subramanyam

Rajya Sabha

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Shri Rohit M. Dave
Shri Jagan Nath Kaushal
Shri Awadeshwar Prasad Sinha.

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Pandit Thakur Das Bhargava
Shri Naushir Bharucha
Shrimati Renu Chakravartty
Shri Bhaurao Krishnarao Gaikwad
Shri Motilal Malviya
Shri Ghanshyamlal Oza
Shri Purushottamdas R. Patel
Shri C. R. Pattabi Raman
Shri M. Shankaraiya
Shri Radha Mohan Singh
Shri Satya Narayan Sinha
Shri M. S. Sugandhi.

1808 (Ai) LS—2.

GOVERNMENT OF INDIA

Members of the Cabinet

Prime Minister and Minister of External Affairs and also in-charge of the Department of Atomic Energy—Shri Jawaharlal Nehru.

Minister of Home Affairs—Shri Lal Bahadur Shastri.

Minister of Finance—Shri Morarji Desai.

Minister of Railways—Shri Jagjivan Ram.

Minister of Labour and Employment and Planning—Shri Gulzarilal Nanda.

Minister of Commerce and Industry—Shri K. C. Reddy.

Minister of Steel, Mines and Fuel—Sardar Swaran Singh.

Minister of Defence—Shri V. K. Krishna Menon.

Minister of Food and Agriculture—Shri S. K. Patil.

Minister of Irrigation and Power—Hafiz Mohammad Ibrahim.

Minister of Law—Shri Asoke K. Sen.

Minister of Transport and Communications—Dr. P. Subbarayan

Ministers of State

Minister of Parliamentary Affairs—Shri Satya Narayan Sinha.

Minister of Information and Broadcasting—Dr. B. V. Keskar.

Minister of Health—Shri D. P. Karmarkar.

Minister of Agriculture—Dr. Panjabrao S. Deshmukh.

Minister of Mines and Oil—Shri Keshava Deva Malaviya.

Minister of Rehabilitation—Shri Mehr Chand Khanna.

Minister of Commerce—Shri Nityanand Kanungo.

Minister of State in the Ministry of Transport and Communications—Shri Raj Bahadur.

Minister of State in the Ministry of Home Affairs—Shri B. N. Datar.

Minister of Industry—Shri Manubhai Shah.

Minister of Community Development and Co-operation—Shri Surendra Kumar Dey.

Minister of Education—Dr. K. L. Shrimali.

Minister of Scientific Research and Cultural Affairs—Shri Humayun Kabir.

Minister of Works, Housing and Supply—Dr. B. Gopala Reddi.

Deputy Ministers

Deputy Minister of Defence—Sardar Surjit Singh Majithia.

Deputy Minister of Labour—Shri Abid Ali.

Deputy Minister of Works, Housing and Supply—Shri Anil K. Chanda.

Deputy Minister of Agriculture—Shri M. V. Krishnappa.

Deputy Minister of Irrigation and Power—Shri Jaisukhlal Lalshankar Hathi

Deputy Minister of Commerce and Industry—Shri Satish Chandra.

Deputy Minister of Planning—Shri Shyam Nandan Mishra.

Deputy Minister of Finance—Shri B. R. Bhagat.

Deputy Minister of Scientific Research and Cultural Affairs—Dr. Mono Mohon Das.

Deputy Minister of Railways—Shri Shahnawaz Khan.

Deputy Minister of External Affairs—Shrimati Lakshmi N. Menon.

Deputy Minister of Home Affairs—Shrimati Violet Alva.

Deputy Minister of Defence—Shri Kotha Raghuramaiah.

Deputy Minister of Food and Agriculture—Shri A. M. Thomas.

Deputy Minister of Law—Shri R. M. Hajarnavis.

Deputy Minister of Railways—Shri S. V. Ramaswamy.

Deputy Minister of Civil Aviation—Shri Ahmed Mohiuddin.

Deputy Minister of Finance—Shrimati Tarkeshwari Sinha.

Deputy Minister of Rehabilitation—Shri Purnendu Sekhar Naskar.

Deputy Minister of Community Development and Co-operation—Shri B. S. Murthy.

Deputy Minister of Planning and Labour and Employment—Shri Lalit Narayan Mishra.

Parliamentary Secretaries

Parliamentary Secretary to the Minister of External Affairs—Shri Jogendra Nath Hazarika.

Parliamentary Secretary to the Minister of Defence—Shri Fatesinhrao Pratapsinhrao Gaekwad.

Parliamentary Secretary to the Minister of Information and Broadcasting—Shri Anand Chandra Joshi.

Parliamentary Secretary to the Minister of Steel, Mines and Fuel—Shri Gajendra Prasad Sinha.

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LOK SABHA

Monday, March 12, 1962/Phalguna 21, 1883 (Saka)

The Lok Sabha met at Thirty minutes past Twelve of the Clock.

[MR. SPEAKER *in the Chair*]

12.30 hrs.

RE: MOTION FOR ADJOURNMENT

Mr. Speaker: I have received notice of an adjournment motion.

Some Hon. Members: Today?

Mr. Speaker: Shri Bal Raj Madhok. He is absent. The adjournment motion is rejected.

12.30½ hrs.

PRESIDENT'S ADDRESS

Secretary: Sir, I beg to lay on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 12th March, 1962.

President's Address.

संसद् के सदस्यगण,

आपके सम्मुख इस संसद् में कुछ कहने का मेरे लिये यह अन्तिम अवसर है।

लोकसभा के सदस्यगण, इस सदन की आपकी सदस्यता की पंचवर्षीय अवधि अब समाप्त होने को है। शीघ्र ही आपके इस सत्र की समाप्ति के बाद नयी लोकसभा की बैठक होगी। आपमें से बहुतों को देश सेवा के लिये फिर से चुन लिया गया है। आप में से कुछ इस चुनाव तथा लोकसभा की समाप्ति के बाद नयी लोकसभा के सदस्य नहीं रहेंगे। मैं इस अवसर पर आप सबको बधाई देता हूं और लोक सभा के सदस्यों की हैसियत से आपके द्वारा की गई सेवाओं के लिये देश की जनता की ओर से आपके प्रति आभार प्रकट करता हूं। मुझे इसमें जरा भी शक नहीं कि यहां से जाने के बाद जहां भी आपका कार्यक्षेत्र हो, आप देश निर्माण के काम में लगे रहेंगे और अपनी योग्यता तथा अनुभव का सदा ही अपने देश की जनता के हितार्थ उपयोग करते रहेंगे।

संसद् के सदस्यगण, जब मैंने पिछली बार आपको सम्बोधित किया था, तब अपने अधिक व्यापक दृष्टिकोण तथा उच्चतर लक्ष्य के साथ हमारी तीसरी पंचवर्षीय योजना तैयार की जा रही थी। अब वह योजना चालू की जा चुकी है। पहली योजनाओं से प्राप्त अनुभव और उससे उत्पन्न हुए उत्साह और राष्ट्र निर्माण के काम में योजनागत प्रयास के सम्बन्ध में अधिक देशव्यापी बोध और अधिमूल्यन—ये सब बातें इस योजना की सफलता की द्योतक हैं और हमें अपने निर्धारित उद्देश्य के निकट ले जाने वाली हैं। हमारा उद्देश्य ऐसी समर्थ अर्थव्यवस्था की प्राप्ति है, जिसमें स्वावलम्बन, अभिवृद्धि और अधिक भावी विकास के साधनों को पैदा करने की क्षमता हो।

उत्तर प्रदेश, बिहार, महाराष्ट्र, मध्यप्रदेश, मैसूर, मद्रास तथा केरल में बाढ़ों के द्वारा जो भारी नुकसान हुआ, उसके बावजूद १९६१–६२ में होने वाली खेती की पैदावार उत्साहवर्धक है। हमारी तीसरी पंचवर्षीय योजना में खेती की उन्नति को बहुत महत्वपूर्ण स्थान दिया गया है।

हमारा उद्देश्य केवल अनाज में आत्मनिर्भर होना ही नहीं है, बल्कि निर्यात द्वारा विदेशी मुद्रा संग्रह करने तथा बढ़ते हुए उद्योगों के लिये कच्चा माल उपलब्ध करने के लिये व्यापारी पैदावार को बढ़ाना भी है।

१९६०–६१ में खेती उत्पादन का इन्डैक्स नम्बर १३९.१ हो गया है जबकि १९५९–६० में वह १२८.७ था। इस तरह इसमें ८.१ प्रतिशत की वृद्धि हुई है। इस वृद्धि में दोनों फसलों का अनाज तथा व्यापारी हिस्सा है। दूसरी पंचवर्षीय योजना का आधार वर्ष १९५५–५६ था और उस वर्ष के इन्डैक्स की तुलना में १९६०–६१ उत्पादन की इन्डैक्स १९.१ प्रतिशत अधिक है।

भूमि के संरक्षण सम्बन्धी उपायों और सूखी खेती के साधनों को अपनाने के फलस्वरूप तीन करोड़ तीस लाख एकड़ भूमि में सुधार होगा। सिंचाई की छोटी योजनाओं से एक करोड़ अठाईस लाख एकड़ भूमि तीसरी योजना में खेती के योग्य बन सकेगी। मेरी सरकार ने एक उन्नत बीज निगम स्थापित करने का निश्चय किया है, जो अधिक उत्पादन देने वाले और बीमारी का प्रतिरोध करने वाले बीजों के वितरण और बिक्री की व्यवस्था करेगा। बनावटी खाद की मांग उसके उत्पादन से कहीं अधिक है। इसलिये बढ़ती हुई जरूरतों को पूरा करने के लिये खाद के कई और कारखाने खोले जा रहे हैं। खाद के स्थानीय साधनों और हरी खाद के उपयोग को भी प्रोत्साहन दिया जा रहा है।

सात राज्यों के चुने हुए जिलों में भरपूर खेती का कार्यक्रम चालू किया गया है। इस वर्ष सभी राज्यों में फसल उत्पादन आन्दोलन शुरू किये गये हैं, जिनके साथ पंचायतों, सहकारी समितियों और दूसरी ग्रामीण संस्थाओं का गहरा सम्बन्ध है। चार नये कृषि कालेज, दो पशु चिकित्सा कालेज और कुछ कृषि विश्वविद्यालयों की स्थापना भी तीसरी योजना में शामिल है।

उत्पादन और योजनाओं की विभिन्नता की दृष्टि से औद्योगिक पैदावार में भी काफी वृद्धि हुई है। लोहे और इस्पात, मशीनरी, बिजली के सामान और बनावटी खाद की पैदावार में पिछले वर्ष की अपेक्षा महत्वपूर्ण वृद्धि हुई है। हमें आशा है कि १९६१–६२ में लक्ष्यों की प्राप्ति और राष्ट्रीय आय में वृद्धि योजना में निर्धारित लक्ष्यों के अनुरूप होगी।

फिर भी आत्मसन्तोष और प्रयत्नों की ढिलाई के लिये कोई गुंजाइश नहीं है। अभी भी बहुत सी मुश्किलें और कठिनाइयां है, जैसे यातायात और कोयले की सप्लाई के सम्बन्ध में। निःसन्देह तीव्र आर्थिक विकास ही इन कठिनाइयों का कारण है।

योजना में दिये गये कार्यक्रम को कार्यरूप देने के लिये दृढ़ प्रयत्न जरूरी हैं और यह तभी हो सकता है यदि हम मितव्ययता और कार्य-कुशलता को ध्यान में रखें और समय तथा प्राथमिकता की सूची का भी ख्याल रखें। ये सब बातें मेरी सरकार के ध्यान में हैं और इन्हीं के द्वारा हम अपनी कठिनाइयों पर पार पा सकते हैं।

मेरी सरकार ने भिलाई, रूरकेला और दुर्गापुर में लोहे के कारखानों के विस्तार तथा बोकारो में कच्चा लोहा और इस्पात का मिला जुला कारखाना और दुर्गापुर में मिश्रित इस्पात का कारखाना स्थापित करने का निश्चय किया है।

तीसरी योजना में कोयले के उत्पादन का लक्ष्य बढ़ा कर हमने नौ करोड़ सत्तर लाख टन किया है, जिसे प्राप्त करने के लिये हमें इस उद्योग का योजना-बद्ध विकास करना है। सार्वजनिक खण्ड (Public Sector) में अमेरिका, फ्रांस, पोलैण्ड, पश्चिमी जर्मनी

और रूस की सहायता से बड़ी योजनाओं को हाथ में लिया जा रहा है। कोयले के उत्पादन में निजी खण्ड अपनी विदेशी मुद्रा की जरूरतों को पूरा करने के लिये विश्व बैंक द्वारा दिये गये साढ़े तीन करोड़ डालर के ऋण को उपयोग में ला सकेगा।

नेवेली में पिछले वर्ष के अगस्त महीने में लिगनाइट की परतें दिखाई पड़ी थीं। लिगनाइट के प्रयोग से चलने वाला पहला बिजली का कारखाना आशा है शीघ्र ही काम करने लगेगा।

गुजरात में अंक्लेश्वर में तेल के उत्तम और लाभदायक साधन प्राप्त हुए हैं। नूनमाटी मे तेल शोधक कारखाना इस वर्ष जनवरी में चालू हो गया था। इसके अतिरिक्त बीस लाख टन क्षमता का ऐसा ही कारखाना गुजरात में स्थापित करने की योजना है।

आयात में कमी और निर्यात मे कुछ वृद्धि के कारण गत बारह महीनों की अपेक्षा हम अपने व्यापार सम्बन्धी घाटे को ३६४ करोड़ से घटाकर २१८ करोड़ कर सके हैं। निर्यात को प्रोत्साहन देने की दिशा में अपने सतत प्रयत्नों के फलस्वरूप मेरी सरकार निर्यात वस्तुओं की सूची में नयी चीजें जोड़ सकी है और नयी मंडियां ढूंड सकी है। निर्यात व्यापार को बढ़ाने के लिये सरकार ने कुछ नये प्रोत्साहन भी दिये हैं। यद्यपि गत वर्ष निर्यात व्यापार से वृद्धि केवल ३४ करोड़ रुपये की ही हुई है, इस बात से हमारा उत्साह बढ़ता है कि हमारे व्यापार संतुलन का रुख अब अनुकल है।

औद्योगिक सम्बन्धों के सुधार के लिय १९५८ में ऐच्छिक आधार पर जो अनुशासन नियमावली बनाई गई थी उसका अधिकाधिक पालन किया जा रहा है, और इससे बहुत से ऐसे झगड़ों का निपटारा किया जा सका जो अन्यथा किसी एक पक्ष द्वारा प्रत्यक्ष कार्यवाही का कारण बन सकते थे। ऐच्छिक आधार पर औद्योगिक कारखानों मे जो सम्मिलित प्रबन्ध-समितियां स्थापित की गई थीं उनके काम से यह प्रमाणित होता है कि पूर्ण विचार विमर्श से औद्योगिक सम्बन्धों में सुधार और उत्पादन मे वृद्धि होती है।

प्रगतिशील खेती और ग्रामसुधार के लिये पंचायतीराज और सहकारिता की उन्नति और विकास अत्यन्त आवश्यक हैं। इस दिशा में मेरी सरकार के प्रयत्नों के फलस्वरूप आठ राज्यों में ग्राम स्वशासन का बड़े पैमाने पर विस्तार हुआ है और अनुमान है कि देश की ६५ प्रतिशत जनसंख्या इस सुधार के अन्तर्गत आ गई है।

तीसरी पंचवर्षीय योजना में मेरी सरकार ने ६ से ११ साल तक की उम्र के सब बच्चों की शिक्षा की व्यवस्था की है। यह संख्या देश के कुल स्कल जाने वाले लड़कों का ९० प्रतिशत और लड़कियों का ६२ प्रतिशत है और ६–११ आयु के कुल बच्चों की संख्या का ७६ प्रतिशत है। स्कूलों में बच्चों की हाजरी को अनिवार्य बनाने के लिए राज्यों की सरकारों को विधान स्वीकृत करने का सुझाव दिया जायगा।

तिरुपति में केन्द्रीय संस्कृत परिषद् से आशा है आगामी वर्षों में संस्कृत के अध्ययन का विस्तार होगा। यह परिषद् संस्कृत साहित्य सम्बन्धी विषेश विषयों में अनुसंधान भी करेगी।

इंजीनियरिंग और टैकनोलोजी के क्षेत्रों में प्रशिक्षित लोगों की मांग बराबर बढ़ रही है। इसे पूरा करने के लिये मौजूदा संस्थाओं का विस्तार और देश के विभिन्न भागों में नयी संस्थाओं का स्थापन किया जायगा।

गरीब, किन्तु प्रतिभाशाली विद्यार्थियों की सहायता के लिए बड़ी संख्या में छात्रवृत्तियों की व्यवस्था की गई है।

छूत की बीमारियों के उन्मूलन के लिए आवश्यक कदम उठाने को प्राथमिकता देना

मेरी सरकार की नीति है । इसके परिणाम-स्वरूप मलेरिया का लगभग उन्मूलन हो चुका है और क्षय रोग तथा गुप्तेन्द्रिय रोगों पर व्यापक नियन्त्रण किया जा सका है । देश भर से चेचक के उन्मलन के कार्यक्रम को भी मेरी सरकार ने हाल ही मे चालू किया है ।

अभी तक हमारे अधिकांश ग्रामों में पीने के शुद्ध पानी की जो कमी है, उसे दूर करने के लिए स्वीकृत ग्रामीण योजनाओं का ५० प्रतिशत तक अनुदान के रूप में और शहरी इलाके में १०० प्रतिशत तक ऋण के रूप में सरकारी सहायता के तौर पर दिये जायेंगे ।

सिंचाई की व्यवस्था में उल्लेखनीय प्रगति हुई है । नर्मदा योजना द्वारा, जो ४३ करोड़ रुपये की है और जिसका उद्घाटन अप्रैल १९६१ में किया गया था, १० लाख एकड़ भूमि की सिंचाई होगी और उससे ५ लाख किलोवाट बिजली प्राप्त होगी ।

राजस्थान नहर व्यवस्था की पहली नहर का उद्घाटन उप-राष्ट्रपति ने गत अक्तूबर मे किया था । जब यह नहर पूर्ण हो जायगी और प्रयोग में आने लगेगी, इसके द्वारा राजस्थान की मरुभूमि भारत के सब से बड़े धान्यागार में परिवर्तित हो जायगी ।

मालदा होकर सिलीगुडी तक बड़ी लाइन के निर्माण से कलकत्ता और उत्तरी बंगाल में फिर से रेल का सम्बन्ध स्थापित हो गया है, जो विभाजन के कारण टूट गया था । पूर्वी भारत के औद्योगिक क्षेत्रों मे चालू ७०० किलोमीटर रेल लाइन का विद्युतीकरण हो गया है ।

गत वर्ष दो महत्वपूर्ण शताब्दियां राष्ट्रीय पैमाने पर मनाई गईं । टैगोर शताब्दी के सम्बन्ध में आयोजित अन्तर्राष्ट्रीय साहित्यिक संगोष्ठी में विश्व भर के प्रसिद्ध साहित्यकारों ने भाग लिया । सभी राज्यों की राजधानियों में टैगोर रंगमंच की स्थापना इस शताब्दी कार्यक्रम का अंग है ।

भारतीय पुरातत्व विभाग ने भी अपनी शताब्दी मनाई और उसके द्वारा आयोजित अन्तर्राष्ट्रीय एशियाई पुरातत्व सम्मेलन ने संसार के विभिन्न भागों से विद्वानों को आकृष्ट किया । दिल्ली में आयोजित प्रदर्शनी ने हमारी सभ्यता के अटूट ऐतिहासिक क्रम को लोगों के सामने चित्रित किया और हमारे अतीत को खण्डहरों और जीर्ण अवशेषों की कहानी न बता कर उसे राष्ट्रीय गौरव और प्रेरणा के स्रोत का रूप दिया ।

चीन के साथ भारत के उलझे हुए सम्बन्ध अभी तक सुलझे नहीं हैं । अधिकारियों की रिपोर्ट, जो मेरी सरकार ने १९६१ मे संसद के सामने रखी थी, अभी तक चीन में प्रकाशित नहीं हुई है ।

१९५४ की हिन्द-तिब्बती संधि की अवधि २ जून १९६२ को समाप्त होती है । चीनी लोकतन्त्र सरकार ने इस संधि के स्थान में नई संधि के लिये बातचीत का सुझाव भेजा है । इसके उत्तर के रूप में मेरी सरकार ने उन से आग्रह किया है कि हमारे पड़ोसी अपनी आक्रमणात्मक नीतियों को छोड़ दें जिससे कि पंचशील के सिद्धान्तों के आधार पर शांति का वातावरण फिर से स्थापित किया जा सके ।

जैसा कि संसद को विदित है, कांगों मे संकट के समय, मेरी सरकार ने संयुक्त राष्ट्रों की सहायता के लिये पर्याप्त सैनिक दल भेजने का निश्चय किया था, यद्यपि ऐसा करना हमारे लिये भार-स्वरूप था और अभी भी है । हमारे सैनिकों और अफसरों ने उल्लेखनीय वीरता, अनुशासन, संयम और सब से बढ़ कर सदभावना का परिचय दिया है । संयुक्त राष्ट्रों के अधिकारियों ने ही नहीं बल्कि सभी देशों के नागरिकों ने उनकी भूरि भूरि प्रशंसा

की है। निजी आवश्यकताओं की दृष्टि से हम इन सैनिकों को घर वापस बुलाना चाहेंगे, किन्तु मेरी सरकार महसूस करती है कि वे आवश्यक काम जिनके लिये भारतीय सैनिक बाहर भेजे गये थे अभी अधूरे रहते हैं और इसलिये जो सहायता हम ने दी है उसे जारी रखना मेरी सरकार ने मंजूर किया है, यद्यपि हमारे जवानों को कठिन परिस्थितियों में काम करना पड़ रहा है। जो लोग बहुत समय से अफ्रीका में हैं उनकी बदली के लिये मेरी सरकार ने आवश्यक कदम उठाये हैं। मेरी सरकार को इस बात से भी संतोष हुआ है कि इस मामले में पश्चिमी शक्तियों और सोवियत संघ के बीच संयुक्त राष्ट्र में सहयोग के कुछ लक्षण दिखाई देने लगे हैं।

मेरी सरकार के लिए यह भारी संतोष और सुख का विषय है कि अलजीरिया में स्वाधीनता के आधार पर समझौते की ओर कदम उठाये गये हैं। हिंसा के कारण वहां जान का भारी नुकसान हो रहा है और उससे मेरी सरकार को बहुत क्षोभ हुआ है और इसीलिए वह अलजीरिया और दि-गौल के पारस्परिक प्रयत्नों के सफल परिणाम की उत्सुकता के साथ प्रतीक्षा कर रही है। मेरी सरकार बार-बार अपनी स्थिति स्पष्ट कर चुकी है कि शांतिपूर्ण समझौते का एकमात्र आधार अल्जीरियन लोगों की स्वाधीनता है और स्थायी शांति अहिंसात्मक शांतिपूर्ण उपायों द्वारा ही स्थापित हो सकती है।

भारत को १८-राष्ट्र निःशस्त्रीकरण समिति का सदस्य चुना गया है। जिन नीतियों का इस समझौते में अनुसरण किया जायगा, और इस दिशा में हमने अभी तक जो योगदान दिया है उससे परिस्थितियों के सुलझने में सहायता मिलेगी, एक शांतिपूर्ण देश के रूप में और संसार में शांति के लिए उत्सुक क्षेत्रों के विस्तार में, सम्भव है, हम इस समझौते में भाग लेकर शांतिपूर्ण समझौते और पारस्परिक मेल-मिलाप की भावना को बढ़ावा दे सकें, इस आशा से मेरी सरकार ने इस कठिन दायित्व को स्वीकार किया है। इस बीच में मेरी सरकार सभी दिशाओं में संसार भर में तनाव की भावना को कम करने के लिए भरसक प्रयत्न करेगी। मेरी सरकार को आशा है कि निःशस्त्रीकरण संबंधी बातचीत, कठिनाइयों के बावजूद, हमें युद्ध-विहीन विश्व की ओर ले जायगी, जो हमारा ध्येय और नीति है।

जनीवा में होने वाले लाओस सम्बन्धी अन्तर्राष्ट्रीय सम्मेलन और अन्तर्राष्ट्रीय पर्यवेक्षण तथा नियन्त्रण आयोग मे मेरी सरकार बराबर भाग ले रही है। हम बराबर इस नीति को अपनाते रहे हैं कि लाओस की समस्या को राष्ट्रीय स्वाधीनता और वहां के लोगों तथा सरकार को सभी सम्बद्ध राष्ट्रों द्वारा आश्वस्त तटस्थता की नीति का अवलम्बन करने की पूर्ण स्वाधीनता के आधार पर सुलझाया जा सकता है। यद्यपि यह समस्या अभी हल करनी रहती है, इस बात के लक्षण दिखाई देते हैं कि सुविख्यात राजनीतिज्ञ राजकुमार सुवन्नफूमा के प्रधानमन्त्रित्व में इन सिद्धान्तों के आधार पर लाओस सरकार का निर्माण किया जा सकेगा। शान्ति के हित में हम वियेतनाम और कम्बोडिया के अन्तर्राष्ट्रीय पर्यवेक्षण तथा नियन्त्रण आयोग में बराबर भाग ले रहे हैं।

मेरी सरकार गाजा में संयुक्त राष्ट्रीय आपत्कालिक सैन्यदल में भी भाग ले रही है। इस दल में एक भारतीय टुकड़ी भी शामिल है।

स्वाधीन राष्ट्रों की पंक्ति में हम कई एक अफ्रीकी देशों का स्वागत करते हैं, जिनमें भूतपूर्व फ्रैंच कलोनियल अफ्रीका के बहुत से राज्य, भूतपूर्व अंग्रेजी भूभाग सीराल्योन और ब्रिटिश शासनाधिकार में भूतपूर्व मैंडेटेड टेरेटरी टांगानीका शामिल है।

हमने सीरिया, सैनिगल और टांगानीका में अपने राजनयिक प्रतिनिधि नियुक्त किये हैं और कुवैत तथा उत्तर और दक्षिण कोरिया के साथ, जिनके प्रतिनिधि हमारे

देश का दौरा कर चुके हैं, व्यापार सम्बन्ध स्थापित किये हैं।

स्वाधीन राष्ट्र के रूप में हम पश्चिमी सामोआ के उदय का स्वागत करते हैं।

अणुशक्ति के शान्तिपूर्ण उपयोगों के सम्बन्ध में मेरी सरकार ने सोवियत संघ के साथ सन्धि की है।

सोवियतसंघ के राष्ट्रपति, मलाया के सम्राट और सम्राज्ञी, नेपाल के सम्राट महेन्द्र, अर्जेनटाइना के राष्ट्रपति फ्रांडिजी, पोलैंड के राष्ट्रपति जवादस्की, संयुक्तराष्ट्र अमेरिका और संयुक्त अरब राष्ट्र के उपराष्ट्रपति, डेन्मार्क, हंगरी, जापान, ट्रिनीदाद और बर्मा के प्रधान मन्त्रियों ने भारत की यात्रा की और हमारे प्रधान-मन्त्री के साथ पारस्परिक हितों के विभिन्न विषयों के सम्बन्ध में बातचीत की। फ्रांस के परराष्ट्रमन्त्री और संयुक्तराष्ट्र अमेरिका के सेक्रेटरी आफ स्टेट भी भारत आये और उन्होंने हमारे प्रधान मन्त्री से बातचीत की।

हिन्द-पाकिस्तान के सम्बन्धों में सुधार के लक्षण दिखाई नहीं दिये हैं। हम ने पाकिस्तान सरकार के साथ "युद्ध नहीं" सन्धि पर हस्ताक्षर करने का सुझाव दोहराया। हाल में पाकिस्तान सरकार ने सुरक्षा परिषद् से काश्मीर के प्रश्न पर विवाद करने के लिये प्रार्थना की, यद्यपि उन्होंन अपनी सेनाओं को हटा लेने और युद्ध-बन्दी रेखा के दूसरी तरफ हिंसात्मक गतिविधि बन्द करने और काश्मीर के अन्दर शान्ति-विरोधी शक्तियों की सहायता न करने सम्बन्धी उन समझोतों पर जो उन्हों ने हमारे साथ तथा संयुक्त राष्ट्र के साथ किये थे किसी भी प्रकार न अमल किया है और न उन के प्रति कोई आदर दर्शाया है। किन्तु सुरक्षा परिषद् ने पाकिस्तान की प्रार्थना पर विचार स्थगित रखा है।

जैसा कि संसद् जानती है, १४ वर्षों तक धैर्यपूर्ण बातचीत और प्रतीक्षा के बाद, हमारे देश की भूमि पर स्थापित पुर्तगाली उपनिवेशवाद की समस्या को सुलझाने का पुर्तगाल के मित्रों को पूर्ण अवसर दे चुकने के बाद, भारत सरकार को शान्ति के हित में, भारत की एकता के हित में और देश के अरोध्य जनमत के अनुसार देश की भूमि पर पुर्तगाली उपनिवेशवाद का अन्त करने के लिये कार्यवाही करनी पड़ी। पुर्तगाल द्वारा नग्न हिंसा जिस में हमारे व्यापारी बेड़े पर गोली चलाना, हमारे देशवासियों की हत्या करना और हमारी भूमि पर आक्रमण करना भी शामिल है, इन कार्यवाहियों के कारण यह समस्या भड़क उठी। यद्यपि कुछ देशों ने भ्रान्तिपूर्ण आलोचना की है, फिर भी संसार के अन्य राष्ट्रों ने हमारी कार्यवाही की प्रशंसा की है, और निश्चय ही सब देशों की जनसंख्या ने पुर्तगाली उपनिवेशवाद का संसार के कम से कम एक भाग में अन्त का स्वागत किया है।

आप सब संसद् सदस्यों के समान ही मुझे भी इस बात की खुशी है कि गोआ-सम्बन्धी कार्यवाही लगभग रक्तपात के बिना, और जहां तक वहां की गैरसैनिक जनसंख्या का सम्बन्ध है, जिस में हमारे देशवासी और अन्य लोग भी शामिल हैं, पूर्ण रूप से हिंसा के बिना, की जा सकी। गोआ पर सिविल कानून के अन्तर्गत मिलिट्री गवर्नर का शासन है और भारतीय संघ के अविभाज्य अंग के रूप में उन भूभागों की स्थिति को वैधानिक रूप देने के लिये संसद् के इस सत्र के सामने एक विधेयक रखा जायेगा। हम ने गोआ की जनता और संसार को बार बार आश्वासन दिया है कि ऐतिहासिक कारणों से जो विशेषतया इस प्रदेश को प्राप्त है, उस का हमारे संविधान के मौलिक तत्वों की सीमा में सदा आदर किया जायेगा और जो भी परिवर्तन हो वह रचनात्मक तथा निर्विघ्न होगा। पहले के पुर्तगाली उपनिवेश के लोगों को हमारे संविधान के आधारभूत अधिकारों और मौलिक सिद्धान्तों के अनुसार संरक्षण प्राप्त है। मेरी सरकार इस विषय पर इसी संसद् के इसी सत्र में एक विधेयक पेश करना चाहती है।

मेरी सरकार ने भूटान के आर्थिक और सामाजिक विकास के लिये तृतीय पंच वर्षीय योजना में सत्रह करोड़ रुपये की सहायता देना स्वीकार किया है। स्वयं भूटान की सरकार के तथा सीमा-सड़क विकास कार्यक्रम के अन्तर्गत यातायात को सब से प्रमुख स्थान मिल रहा है। आशा की जाती है कि इस वर्ष भूटान में मोटर यातायात स्थापित करना सम्भव होगा। मेरी सरकार को इस बात से खुशी है कि इन सभी विकास कार्यों में भूटान की सरकार ने पहल की है जिस में मेरी सरकार पूरा सहयोग दे रही है।

आर्थिक चालू वर्ष १९६२–६३ के लिये भारत सरकार का अनुमानित आय-व्यय का ब्यौरा इस वर्ष के एक भाग के व्यय का अधिकार देने के लिये आप के सामने पेश किया जायेगा।

संसद का यह अधिवेशन बहुत ही छोटा होगा और इसलिये केवल आवश्यक विधान ही इस सत्र में हाथ में लिया जायोगा। कुछ अध्यादेश जो पिछले सत्र के बाद जारी किये गये थे, संसद् के सामने रक्खे जायेंगे।

आम चुनाव अब पूरे हो चुके हैं। संसद् के सदस्यगण, मैं भी आप की खुशी में अपनी प्रसन्नता की यह ध्वनि मिलाना चाहूंगा कि इतना बड़ा मताधिकार शान्तिपूर्ण, व्यवस्थित और हमारे संविधान की प्रक्रियाओं के अनुसार संपन्न हुआ हैं। हम ने अपने लिये एक उदाहरण स्थापित किया है और अप्रत्यक्ष रूप से लोक-तन्त्रात्मक प्रशासन प्रणाली में संसार की आस्था को बढ़ाया है।

चुनाव के परिणामस्वरूप मेरी सरकार को अपनी आन्तरिक तथा विदेश नीतियों के प्रति विशेष विश्वास प्राप्त हुआ है। और इस बात का उसे फिर से अधिकृत आदेश मिला है कि दूर गांवों में भी आम चुनावों के आधार पर जनतन्त्रात्मक पद्धति के द्वारा लोकतन्त्रात्मक समाजवाद की स्थापना के लिये फिर से यह कठिन अध्यवसाय के साथ और तेजी से प्रयत्नशील हो ताकि लोकतन्त्र एक वास्तविकता बन जाये। राष्ट्रीय ऐकता और तटस्थ नीति द्वारा विश्वशान्ति, शान्तिपूर्ण तरीकों से समस्याओं का निराकरण, तनाव कम करने और समझौते द्वारा समस्याओं को हल करने की नीतियों का राष्ट्र ने पुनः समर्थन किया है। यह पुनर्विश्वास और आस्था जो लोगों ने मेरी सरकार के प्रति उस की आन्तरिक तथा विदेश नीति के प्रति, जिसे अनेक बार संसद् का समर्थन प्राप्त हो चुका है, और चुनाव से पहले जिसका देशव्यापी विवेचन हो चुका है, सरकार को नीतियों को सुदृढ़ बनाती है और इस के द्वारा मेरी सरकार पर राष्ट्रीय आदेश के रूप में यह दायित्व आता है कि वह दृढ़ता से इन नीतियों को कार्यान्वित करे।

संसद् के सदस्यगण, अब मैं आप से विदा लेता हूं। मुझे विश्वास है कि आप में से जो लोग पुनः संसद्-सदस्य के रूप में यहां नहीं आयेंगे, वे राष्ट्रीय प्रवृत्तियों के विभिन्न क्षेत्रों में रचनात्मक कार्य में लगे रहेंगे। यह कार्य हमारे जनतन्त्र की प्रगति, समाजवादी समाज के निर्माण तथा संसार में शान्ति की स्थापना के लिये बहुत आवश्यक है। आप में से जिन्हें इन वैधानिक वृत्तियों को चालू रखने के लिये जनता का आदेश मिल गया है, वे अपने कठिन किन्तु रचनात्मक और राष्ट्र-निर्माण के फलदायी प्रयास को जारी रखने के लिये उन्हीं के साथ शामिल हो जायेंगे जो पहली बार संसद् में आ रहे हैं।

थोड़े ही समय बाद एक नई संसद् का उद्घाटन होगा और पूर्वी वर्षों की तरह ही किन्तु नवीन उत्साह और नवोदित शक्ति के साथ आप तथा वे सभी हमारे संविधान के मौलिक सिद्धान्तों की स्थापना और उन्हें अधिकाधिक कार्य रूप देने के लिये प्रयत्नशील रहेंगे।

वे मौलिक सिद्धान्त इस प्रकार हैं :

सामाजिक, आर्थिक और राजनैतिक न्याय,

विचार अभिव्यक्ति, विश्वास, धर्म और उपासना की स्वतन्त्रता

प्रतिष्ठा और अवसर की समता;

सभी नागरिकों के बीच भ्रातृभाव को प्रात्साहन जिस के द्वारा व्यक्ति की गरिमा और राष्ट्र की एकता सुनिश्चित हो ।

ये सिद्धान्त अपने पूर्ण अर्थों समेत हाल के शिक्षाप्रद और महान चुनावों के समय मेरी सरकार द्वारा समेस्त राष्ट्र के सामने रख दिये गये थे ।

आप जहां कहीं भी हों, मैं आप की सफलता और उज्जवल भविष्य की कामाना करता हूं ।

MEMBERS OF PARLIAMENT,

This is the last occasion that I shall be addressing you in the Parliament.

Members of the Lok Sabha, you are about to end your five year tenure of membership of your House. A new Lok Sabha will meet very shortly after the conclusion of your present labours. Many of you have been returned by the people to serve the country again. Some of you will cease to be Members of Parliament consequent on the dissolution of the Lok Sabha and the elections. I would like to take this opportunity to congratulate all of you and to convey to you the gratitude of the people for your dedicated service as Members of Parliament. I have also no doubt that wherever your field of work may be hereafter you will remain dedicated to the great task of nation-building and that your wisdom and experience will continue to be engaged in the service of the country and the people.

Members of Parliament, when I addressed you last, our Third Five Year Plan with its larger perspectives and higher targets was under consideration. The Plan has now been well launched. The experience of previous plans, the momentum that they have generated, and the greater nation-wide understanding and appreciation of planned effort in nation-building augur well for the success of this Plan and will take us nearer our goal—a self-sustaining economy capable of increasing and generating resources for larger and further development.

In spite of the heavy damage inflicted by floods in Uttar Pradesh, Bihar, Maharashtra, Madhya Pradesh, Mysore, Madras and Kerala, the agricultural yield for 1961-62 is encouraging. The development of agriculture has been accorded a high priority in the Third Five Year Plan. The aim has been not merely to achieve self-sufficiency in foodgrains but to step up the production of commercial crops as well as to ensure adequate supples of raw material for our growing industries and to help export to earn foreign exchange. The general index number of agricultural production rose to 139.1 in 1960-61, compared to 128.7 in 1959-60, thereby showing an increase of 8.1 per cent. This increase was shared both by foodgrains and commercial crops. Compared to the index for 1955-56, the base year of the Second Five Year Plan, the overall index of production for 1960-61 was higher by about 19.1 per cent.

By soil conservation measures and dry farming practices some 33 million acres of land will be brought under improvement. Minor irrigation schemes will bring 12·8 million acres of additional land under cultivation during the Third Plan. My Government have decided to set up an Improved Seed Corporation to organise on a nation-wide scale the production, distribution and marketing of seeds of higher yield and disease-resisting quality. The demand for fertilisers far exceeds supply. More

fertiliser factories are therefore being set up to meet partly the increased needs. Local manure resources and the use of green manure are also being promoted.

An extensive Agricultural District Programme has been put into operation in selected districts in seven States. Crop production campaigns have been launched in all States during the year. Panchayats, Co- operatives and other institutions in the village are closely associated in these campaigns. Four new Agricultural Colleges, two new Veterinary Colleges and more Agricultural Universities are to be established during the Third Plan.

Industrial production has registered considerable increase in volume and a greater diversity in categories of projects. The output in iron and steel, machinery, electrical goods and fertilisers has been significantly higher than last year. The attainment of targets and the increase in our national income in 1961-62 are expected to accord with those set out in the Plan.

There is, however, no reason for complacency or any slackening in effort. There are considerable strains and stresses, as for example, in regard to transport and supplies of coal. These are no doubt due to the sharp rise in economic development.

A determined effort to implement the physical programmes as set out in the Plan would require care in regard to economy and efficiency and the endeavour to keep to time schedules and priorities, all of which are the continuing concern of my Government, will alone help the country to overcome these obstacles.

My Government have decided to expand the steel plants at Bhilai, Rourkela and Durgapur and to establish a new integrated iron and steel plant at Bokaro, and a new alloy steel plant at Durgapur.

The augmented target for coal production of 97 million tons in the Third Plan calls for plans of development in this industry, Major schemes are being launched in the public sector with assistance from the U.S.A., France, Poland, West Germany and the U.S.S.R. The private sector in coal will be able to utilise a 35 million dollar loan from the World Bank to meet its foreign exchange requirements.

At Neyveli, the lignite bed was exposed in the August of last year. The first thermal power station using lignite is expected to be commissioned soon.

In Gujarat at Ankaleshwar, appreciable and gainfully exploitable sources of oil have been found. In addition to the refinery at Nunmati which went on stream in January 1962, it is also proposed to establish a refinery of two million ton capacity in Gujarat.

Our trade deficits show a welcome decline from 364 crores to 218 crores as compared with the previous twelve-month due to the fall in imports and a slight rise in exports. My Government by their continuous and strenuous endeavours to promote exports have added new items of export and newer markets, and established new incentives to augument export trade. While the increase in export is a moderate Rs. 34 crores worth in the year past we may justifiably feel encouraged that a favourable trend in our trade balance can now be a feature of our economy.

The Code of Discipline in industrial relations evolved in May 1958 on a voluntary basis is being increasingly observed and has resulted in the settlement of a large number of disputes which might otherwise have led to direct action by one side or the other. Joint Management Councils in industrial undertakings set up on a voluntary basis have shown that the effective consultation which they promoted has led to improved industrial relations and increased productivity.

The development and growth of Panchayat Raj and co-operaton are integral to progressive agricultural and rural develoment. The efforts of my Government in this direction have already resulted in large scale extension of village self-government in eight States and it is estimated that this covers 65 per cent. of the country's population.

My Government have made provision for education for all children in the age group of 6—11 during the Third Plan which will enable 90 per cent. of the boys and about 62 per cent. of the girls to be at school making a total of 76 per cent. of the total population of all children in the age group 6—11. Legislation to make attendance of children compulsory will be recommended to various State Governments.

The study of Sanskrit is expected to make considerable advance in the next few years by the establishment of a Central Sanskrit Institute at Tirupati which will also conduct research in specialised branches of Sanskrit learning.

The demand for trained personnel in the fields of Engineering and Technology continues to grow. To meet this demand, apart from strengthening the existing institutions, more institutes were set up in different parts of the country.

To assist poor but meritorious students a large number of scholarships have been instituted.

The policy of my Government accords priority in promoting measures for the eradication of communicable diseases. This has resulted in the near eradication of malaria and the widespread control of tuberculosis and venereal diseases. My Government have recently initiated a programme for the eradication of smallpox in the country.

To overcome the scarcity of pure drinking water which exists in the majority of our villages, assistance will now be made available to the extent of 50 per cent. on a grant-in-aid basis on approved rural schemes and on a 100 per cent. loan basis in regard to other urban schemes.

Irrigation has made significant advances. The 43 crore Narmada Project inaugurated in April 1961 will irrigate one million acres of land and yield an effective half a million kilowatts of power.

The first channel of the Rajasthan Canal system was opened by the Vice-President in October last. This canal when completed and operated will convert the deserts of Rajasthan into the largest grain bowl of India.

The new broad-gauge line to Siliguri *via* Malda has re-established a broad-gauge rail connection between Calcutta and North Bengal, which had been severed by the Partition. Over 700 route kilometres of railway lines serving the industrial East have been electrified.

Two important centenaries were celebrated during the year and nationally observed. The Tagore Centenary attracted distinguished writers from all over the world to its International Literary Seminar. The Centenary programme includes the erection of a Tagore Theatre in every State Capital.

The Archaeological Survey of India also celebrated its centenary which attracted to its International Conference of Asian Archaeology savants from different parts of the world. The exhibition in Delhi made live to our people in graphic form the historic continuity of our civilisation and made the past not a story of ruins and fossils, but a source of national pride and inspiration.

India's uneasy relations with China remain unsolved. The Officials' Report, which was placed by my Government before Parliament in 1961, has not yet been published in China.

The Indo-Tibetan Agreement of 1954 is due to expire on the 2nd of

June 1962. The Government of the People's Republic of China have offered to negotiate a new Agreement to replace the 1954 Agreement. My Government responding by way of reply, have asked for a reversal of the aggressive policies pursued by our neighbour and for the restoration of a climate of peace on the basis of the strict observance of the Five Principles.

In the Congo, as Parliament is aware, my Government at a critical period took a crucial decision to send adequate armed forces to assist the United Nations, although it was and continues to be a great strain upon us to do so. Our men and officers have behaved with remarkable bravery discipline and restraint and above all, with understanding. They have received the plaudits of nationals of all countries not to speak of the United Nations authorities. While we would like to bring these troops home in view of our necessities, my Government feel that the essential tasks for which India sent troops remain unfulfilled and, therefore, have agreed to continue the assistance which was given, even though our men are working in difficult conditions, and have taken the necessary steps for the relief of personnel that have been too long in Africa. My Government are also gratified that in this matter there are some indications of a co-operative United Nations outlook between the Western Powers and the Soviet Union.

My Government note with great relief and gratification the moves towards reconciliation on the basis of the independence of Algeria. They are deeply distressed at the continued violence which is taking a heavy toll of life, and they await with expectation the successful outcome of the present Algerian-De Gaulle efforts. My Government have repeatedly proclaimed their position that the only firm basis for a peaceful settlement is the independence of the Algerian people, and enduring peace is best brought about by peaceful methods.

India has been elected to the 18-Nation Disarmament Committee. My Government have accepted this onerous role in the hope that the policies to be pursued and the contribution which we have made in the past may help healthy developments, and that as a peace-minded country and with the growth of peace areas in the world India may be able to participate and assist the processes of reconciliation and peaceful settlement. Meanwhile my Government will use their best efforts in every direction to lower tensions in the world. My Government hope that the Disarmament negotiations will, in spite of difficulties, lead to a warless world which is our aim and policy.

My Government continue their participation in the International Conference on Laos at Geneva and the International Commission for Supervision and Control. We have adhered to the policy that the Laotian problem can only be solved on the basis of national independence and of the full freedom of the people and Government of Laos to maintain neutrality which should be assured by all concerned. Although the problem awaits solution the indications are that we may look forward to a Laotian Government wedded to these principles under the Premiership of that distinguished statesman, Prince Souvanna Phouma. We are continuing to participate in the International Commissions for Supervision and Control in Vietnam and Cambodia in the interests of peace.

My Government also continue their participation in the U.N. Emergency Force in Gaza, to which India has contributed a contingent.

We welcome to the comity of independent nations several African States including many States in the former French Colonial Africa, Sierra Leone, formerly British, and Tanga-

nyika, a former Mandated Territory under British Administration.

We have appointed diplomatic representatives to Syria, Senegal and Tanganyika, and established trade relations with Kuwait and with North and South Korea whose representatives also visited this country.

We welcome the emergence of Western Samoa as an independent country.

My Government have concluded an agreement with the Soviet Union on the peaceful Uses of Atomic Energy.

The President of the Soviet Union, the King and Queen of Malaya, King Mahendra of Nepal, President Frondizi of Argentine, President Zawadski of Poland, the Vice-Presidents of the U.S.A. and the U.A.R., the Prime Ministers of Denmark, Hungary, Japan, Trinidad and Burma paid visits to India and had discussions with my Prime Minister on a variety of topics of mutual interest. The Foreign Minister of France and the Secretary of State of the United States also visited India and had discussions with my Prime Minister.

Indo-Pakistan relations have shown no signs of improvement. We have repeated our offer to the Pakistan Government to sign a "No War" Agreement. The Pakistan Government requested the Security Council recently to debate the Kashmir issue again although they had not in any way implemented or honoured the agreements which they made with us and the United Nations in regard to withdrawal of forces, etc., or stopped aggressive activities across the cease-fire line or aiding subversion inside Kashmir. The Security Council has, however, deferred its consideration of the Pakistan request.

As Parliament is aware, after fourteen years of patient negotiations and waiting and giving an opportunity for the friends of Portugal to resolve the problem of the Portuguese colonialism on our mainland, the Government of India, in the interests of peace, the unity of India and on account of the irresistible volume of public opinion in our country, had to take action to bring an end to Portuguese colonialism on the mainland. This issue was precipitated by acts of flagrant aggression by Portugal including firing upon our merchant shipping, the killing of our nationals and intrusion into our territory. While there has been ill-informed criticism from some countries, the rest of the world has applauded this action and indeed the populations of all countries appear to welcome the end of Portuguese colonialism in at least a part of the world.

I am very happy, as you Members of Parliament are, that the operation in regard to Goa was practically bloodless and certainly entirely so in regard to civilian populations including our compatriots and all others. Goa is administered by a Military Governor under civil law and legislation will be introduced in the present Parliament to regularise the position of these territories as integral part of the Union of India. We have however repeatedly assured the peoples in Goa and the world that the personality that this area has acquired as a result of history would be respected within the limits of the fundamentals of our Constitution, and that any changes would be constructive and smooth. The people of the former Portuguese colony have the protection of the fundamental rights and the basic principles of our Constitution. My Government propose to submit a bill to Parliament in this session on this matter.

My Government have agreed to help finance the first Five Year Plan for economic and social development in Bhutan to the tune of Rs. 17 crores. Communications in this area are receiving priority consideration by the Bhutanese Government itself and

under the Border Roads Development programme. It is hoped that during this year it will be possible to establish motor traffic in Bhutan. My Government are happy that the initiative for all these developments has been taken by the Bhutanese Government, in which my Government are co-operating.

A statement of the estimated receipts and expenditure of the Government of India for the financial year 1962-63 will be laid before you for the purpose of passing votes on account authorising expenditure for a part of that year.

As this session of Parliament will be a very brief one, only essential legislation will be taken up during this session. Some Ordinances which have been promulgated since the last session will be placed before Parliament.

General Elections are now complete. Members of Parliament, I would like to echo your sense of rejoicing that this vast democratic exercise has been peaceful, orderly and in accordance with our constitutional processes. We have set an example to ourselves and indirectly assisted the confidence in the world in the institution and the processes of Parliamentary Government.

As a result of the elections my Government have received a significant vote of confidence in their internal and external policies and a renewed mandate to strive strenuously and with speed for the establishment of a democratic socialist society and for the extension of the democratic institutions and processes on the basis of universal suffrage to the remotest of our villages, making thus democracy a reality. The policies of national integration and world peace through non-alignment, peaceful approach to problems, lowering of tensions and negotiated settlements have also received the endorsement of the nation. This renewed assurance and confidence placed by the great majority of our people in my Government and the avowal of their support for policies, internal and external, that have been repeatedly endorsed by Parliament and widely discussed by the country prior to the election, reinforce these policies and place on my Government a nationally mandated obligation and added strength to implement these policies.

Members of Parliament, I now bid you farewell. I feel confident that those of you who do not return here as legislators, will pursue useful and constructive roles in various fields of national activity so essential for the advancement of our democracy and for the building of our socialist society and for the furtherance of peace in the world. Those of you who have received the mandate of the electorate to continue your legislative activity will join with others who will come here for the first time to continue the arduous but constructive and fruitful labours for nation-building.

In a short time a new Parliament will be inaugurated and as in years past, but with renewed vigour and galvanised strength, you and they can strive for the establishment and further implementation of the principles of our Constitution, namely:—

Justice, social, economic and political;

Liberty of thought, expression, belief, faith and worship;

Equality of status and of opportunity;

And to promote among all the citizens;

Fraternity assuring the dignity of the individual and the unity of the Nation.

These have been fully placed by my Government before our nation during the vast and educative process of our election and in its full implications.

I wish you all success and good fortune wherever you may be.

12.31 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 8th December, 1961:—

(1) The High Court Judges (Conditions of Service) Amendment Bill, 1961.

(2) The Appropriation (Railways) No. 4 Bill, 1961.

(3) The Indian Tariff (Amendment) Bill, 1961.

(4) The Appropriation (No. 5) Bill, 1961.

Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following twelve Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 8th December, 1961:—

(1) The Deposit Insurance Corporation Bill, 1961.

(2) The Coffee (Amendment) Bill, 1961.

(3) The Assam Municipal (Manipur Amendment) Bill, 1961.

(4) The Industries (Development and Regulation) Amendment Bill, 1961.

(5) The Apprentices Bill, 1961.

(6) The Maternity Benefit Bill, 1961.

(7) The Sugar (Regulation of Production) Bill, 1961.

(8) The Iron Ore Mines Labour Welfare Cess Bill, 1961.

(9) The Institutes of Technology Bill, 1961.

(10) The Visva-Bharati (Amendment) Bill, 1961.

(11) The Delhi University (Amendment) Bill, 1961.

(12) The Constitution (Eleventh Amendment) Bill, 1961.

12.31½ hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE THIRD FINANCE COMMISSION

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table a copy of the Report of the Third Finance Commission together with an Explanatory Memorandum as to the action taken thereon, under article 281 of the Constitution. [*Placed in Library. See* No. LT-3452/62].

REPORT OF THE PUNJAB COMMISSION

The Minister of Home Affairs (Shri Lal Bahadur Shastri): I beg to lay on the Table a copy of the Report of the Punjab Commission appointed by the Government of India under the Chairmanship of Shri S. R. Das. [*Placed in Library. See* No. LT-3453/62].

NOTIFICATIONS UNDER THE INDIAN TELEGRAPH ACT, 1885.

The Minister of Transport and Communications (Dr. P. Subbarayan): Sir, I beg to lay on the Table a copy each of the following Notifications making certain further amendments to the Indian Telegraph Rules, 1951, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(i) S.O. No. 492, dated the 4th March, 1961.

(ii) S.O. No. 3020, dated the 23rd December, 1961.

(iii) G.S.R. No. 37, dated the 6th January, 1962.

(iv) G.S.R. No. 117, dated the 27th January, 1962.

[*Placed in Library. See* No.; LT-3454/62].

ORDINANCES PROMULGATED BY THE PRESIDENT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table, under provisions of article 123(2)(a) of the Constitution, a copy each of the following Ordinances promulgated by the President since the termination of the Fifteenth Session of Second Lok Sabha:—

(i) The Advocates (Amendment) Ordinance, 1962 (No. 1 of 1962). [*Placed in Library. See* No. LT-3455/62].

(ii) The Goa, Daman and Diu (Administration) Ordinance, 1962 (No. 2 of 1962). [*Placed in Library. See* No. LT-3456/62].

NOTIFICATIONS UNDER THE PREVENTION OF FOOD ADULTERATION ACT, 1954.

The Minister of Health (Shri Karmarkar): Sir, I beg to lay on the Table a copy each of the following Notifications:—

(i) Notification No. F.5(14)-MPH/59, published in Tripura Gazette dated the 15th November, 1961, making certain further amendment to the Tripura Prevention of Food Adulteration Rules, 1958, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-3457/62].

(ii) The Prevention of Food Adulteration (Amendment) Rules, 1962, published in Notification No. G.S.R. 149, dated the 3rd February, 1962, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [*Placed in Library. See* No. LT-3458/62].

ANNUAL REPORT OF THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH

The Minister of Agriculture (Dr. P. S. Deshmukh): Sir, I beg to lay on the Table a copy of Annual Report of the Indian Council of Agricultural Research for the year 1960-61. [*Placed in Library. See* No. LT-3459/62].

Notifications under the Union Public Service Commission (Exemption from Consultation) Reulations, 1958; the Inter-State Corporations Act, 1957; the All India Services Act, 1951; the Delhi Municipal Corporation Act, 1957; and the Delhi (Urban Areas) Tenants' Relief Act, 1961.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table—

(i) a copy each of the following Notifications under clause (5) of article 320 of the Constitution, making certain amendments to the Union Public Service Commission (Exemption from Consultation) Regulations, 1958:—

(a) G.S.R. No. 1461, dated the 10th December, 1960.

(b) G.S.R. No. 731, dated the 3rd June, 1961.

(c) G.S.R. No. 1047, dated the 26th August, 1961.

[*Placed in Library. See* No. LT-3460/61].

(ii) a copy each of the following Orders under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—

(a) The Hyderabad Nurses, Midwives and Health Visitors

[Shri Datar].

Council (Reconstitution and Reorganisation) Order, 1961, published in Notification No. G.S.R. 1360, dated the 11th November, 1961, as corrected by Notification No. G.S.R. 1417, dated the 2nd December, 1961. [*Placed in Library. See* No. LT-3461/62].

(b) The Bombay State Dental Council (Reconstitution and Reorganisation) Order, 1961, published in Notification No. G.S.R. 1361, dated the 11th November, 1961. [*Placed in Library. See No. LT-3462/62*].

(iii) a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(a) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1961, published in Notification No. G.S.R. 7, dated the 6th January, 1962.

(b) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1961, published in Notification No. G.S.R. 8, dated the 6th January, 1962.

(c) The Indian Police Service (Recruitment) Amendment Rules, 1961, published in Notification No. G.S.R. 9, dated the 6th January, 1962.

(d) The Indian Administrative Service (Recruitment) Amendment Rules, 1961, published in Notification No. G.S.R. 10, dated the 6th January, 1962.

(e) The Indian Police Service (Probation) Amendment Rules, 1962, published in Notification No. G.S.R. 76, dated the 20th January, 1962. [*Placed in Library. See* No. LT-3463/62].

(iv) a copy of Notification No. 19/21/60-Delhi published in Delhi Gazette dated the 3rd January, 1962, containing the Delhi Municipal Corporation (Election of Councillors) Rules, 1962, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957. [*Placed in Library. See* No. LT-3464/62].

(v) a copy of Notification No. F.3-A/LRO/61, published in Delhi Gazette dated the 4th December, 1961, containing the Delhi (Urban Areas) Tenants' Relief Rules, 1961, under sub-section (2) of section 8 of the Delhi (Urban Areas) Tenants' Relief Act, 1961. [*Placed in Library. See* No. LT-3465/62].

REPORTS UNDER THE COIR INDUSTRY ACT, 1953; PAPERS UNDER THE TARIFF COMMISSION ACT, 1951; REPORT ON INDUSTRIAL SURVEY OF JAMMU AND KASHMIR STATE; AND NOTIFICATION UNDER THE SALT CESS ACT, 1953.

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table:

(i) A copy each of the following Reports under sub-section (1) of section 19 of the Coir Industry Act, 1953:—

(a) Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the year 1960-61. [*Placed in Library. See* No. LT-3466/62].

(b) Half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the period from 1st April to 30th September, 1961. [*Placed in Library. See* No. LT-3467/62].

(ii) A copy each of the following papers under sub-section (2) of section

16 of the Tariff Commission Act, 1951:—

(a) Paragraphs 15, 16, 18 (x) to 18(xii) relating to selling prices of Soda Ash of the Tariff Commission's Report (1961) on the continuance of protection to the Soda Ash Industry.

(b) Government Resolution No. Ch(1)-6(9)/61, dated the 5th January, 1962.

[*Placed in Library. See* No. LT-3468/62].

(c) Paragraphs 15, 16, 17·10 and 17·11 relating to selling prices of Calcium Carbide of the Tariff Commission's Report (1961) on the continuance of protection to the Calcium Carbide Industry.

(d) Government Resolution No. Ch (1)-3(2)/61, dated the 5th January, 1962.

(e) Statement explaining the reasons why a copy each of the documents at (c) and (d) above could not be laid on the Table within the period prescribed in the said sub-section.

[*Placed in Library. See* No. LT-3469/62].

(iii) A copy of Report on Industrial Survey of Jammu and Kashmir State. [*Placed in Library. See* No. LT-3470/62].

(iv) A copy of the Grant of Loans to Licensed Salt Manufacturers (Amendment) Rules, 1962, published in Notification No. G.S.R. 137, dated the 3rd February, 1962, under sub-section (3) of section 6 of the Salt Cess Act, 1953. [*Placed in Library. See* No. LT-3471/62].

SALAR JUNG MUSEUM RULES, 1961

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy of the Salar Jung Museum Rules, 1961, published in Notification No. G.S.R. 1532, dated the 30th December, 1961, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961. [*Placed in Library. See* No. LT-3472/62].

NOTIFICATIONS UNDER THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table—

(i) A copy each of the following Notifications making certain further amendments to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(a) G.S.R. No. 1456, dated the 9th December, 1961.

(b) G.S.R. No. 1457, dated the 9th December, 1961.

(c) G.S.R. No. 1459, dated the 9th December, 1961.

(d) G.S.R. No. 1513, dated the 23rd December, 1961.

(e) G.S.R. No. 98, dated the 20th December, 1961.

[*Placed in Library. See* No. LT-3473/62].

(ii) A copy of Notification No. G.S.R. 1458, dated the 9th December, 1961, extending the Employees' Provident Funds Act, 1952, to certain cane farms. [*Placed in Library. See* No. LT-3474/62].

PREVENTION OF CRUELTY TO ANIMALS (ELECTION OF MEMBERS TO ANIMAL WELFARE BOARD) RULES, 1961

Dr. P. S. Deshmukh: Sir, on behalf of Shri M. V. Krishnappa I beg to lay on the Table a copy of the Prevention of Cruelty to Animals (Election of Members to Animal Welfare Board) Rules, 1961, published in Notification No. S.O. 3015, dated the 23rd December, 1961, under sub-section (4) of

[Shri P. S. Deshmukh].

section 38 of the Prevention of Cruelty to Animals Act, 1960. [*Placed in Library. See* No. LT-3475/62].

RAILWAY ACCIDENT (COMPENSATION) RULES, 1950.

The Deputy Minister of Railways (Shri Shahnawaz Khan): I beg to lay on the Table a copy of the Railway Accident (Compensation) Rules, 1950 (as amended up-to-date) under sub-section (3) of section 82J of the Indian Railways Act, 1890. [*Placed in Library. See* No. LT-3476/62].

RICE-MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES, 1961; SUGAR (REGULATION OF PRODUCTION) RULES, 1962; AND SUGAR (REGULATION OF PRODUCTION) AMENDMENT RULES, 1962.

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table—

(i) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1961, published in Notification No. G.S.R. 93, dated the 20th January, 1962, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [*Placed in Library. See* No. LT-3477/62].

(ii) A copy each of the following Rules under sub-section (4) of section 7 of the Sugar (Regulation of Production) Act, 1961:—

(a) The Sugar (Regulation of Production) Rules, 1962, published in Notification No. G.S.R. 72, dated the 15th January, 1962.

(b) The Sugar (Regulation of Production) Amendment Rules, 1962, published in Notification No. G.S.R. 218, dated the 14th February, 1962.

[*Placed in Library. See* No. LT-3478/62].

REPORT ON THE RESULTS OF BYE-ELECTIONS HELD BETWEEN JUNE, 1960 AND JULY, 1961 AND THE CONDUCT OF ELECTIONS (AMENDMENT) RULES, 1962

The Minister of Law (Shri A. K. Sen): Sir, on behalf of Shri Hajarnavis I beg to lay on the Table a copy each of the following papers:—

(i) Report on the Results of Bye-Elections held between June, 1960 ond July, 1961. [*Placed in Library. See* No. LT-3479/62].

(ii) The Conduct of Elections (Amendment) Rules, 1962, published in Notification No. S.O. 597, dated the 27th February, 1962, under sub-section (3) of section 169 of the Representation of the People Act, 1951. [*Placed in Library. See* No. LT-3480/62].

THE POST OFFICE SAVING CERTIFICATS (THIRD AMENDMENT) RULES, 1961; AND THE POST OFFICE SAVINGS CERTIFICATES (FOURTH AMENDMENT) RULES, 1961

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table a copy each of the following rules under sub-section (3) of section 12 of the Government Saving Certificates Act, 1959:—

(i) The Post Office Savings Certificates (Third Amendment) Rules, 1961, published in Notification No. G.S.R. 1225, dated the 7th October, 1961.

(ii) The Post Office Savings Certificates (Fourth Amendment) Rules, 1961, published in Notification No. G.S.R. 1355, dated the 11th November, 1961.

[*Placed in Library. See* No. LT-3481/62].

EMPIOYEES' PROVIDENT FUNDS (THIRTEENTH AMENDMENT) SCHEME, 1961.

Shri Abid Ali: Sir, on behalf of Shri L. N. Mishra I beg to lay on the Table a copy of the Employees' Provident Funds (Thirteenth Amendment) Scheme, 1961, published in Notification No. S.O. 3087, dated the 30th December, 1961, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [*Placed in Library. See* No. LT-3482/62]

12.36 hrs.

RESIGNATION BY MEMBERS

Mr. Speaker: I have to inform the House that the following three Members have resigned their seats in the Lok Sabha:—

(1) Shri Hoover Hynniewta with effect from the 24th October, 1961.

(2) Shri Sadath Ali Khan with effect from the 23rd December, 1961.

(3) Shri Ranbir Singh Chaudhuri with effect from the 10th March, 1962.

12.36¼ hrs.

CONSTITUTION (TWELFTH AMENDMENT) BILL*

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Jawaharlal Nehru: Sir, I introduce the Bill.

12.36¾ hrs.

GOA, DAMAN AND DIU (ADMINISTRATION) BILL*

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, I beg to move for leave to introduce a Bill to provide for the administration of the Union territory of Goa, Daman and Diu and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the administration of the Union territory of Goa, Daman and Diu and for matters connected therewith."

The motion was adopted.

Shri Jawaharlal Nehru: Sir, I introduce the Bill.

12.37 hrs.

STATEMENT REGARDING ORDINANCE

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Goa, Daman and Diu (Administration) Ordinance, 1962, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [*See* Appendix I, annexure No. 1].

12.37¼ hrs.

ADVOCATES (AMENDMENT) BILL*

The Minister of Law (Shri A. K. Sen): Sir, I beg to move for leave to introduce a Bill to amend the Advocates Act, 1961.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Advocates Act, 1961".

The motion was adopted.

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*Published in the Gazette of India Extraordinary Part II-Section 2, dated 12th March, 1962.

Shri A. K. Sen: Sir, I introduce the Bill.

12.37¾ hrs.

STATEMENT REGARDING ORDINANCE

The Minister of Law (Shri A. K. Sen): Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Advocates (Amendment) Ordinance, 1962, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha [*See* Appendix I, annexure No. 2].

12.38 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuseday, March vc, 1962/*Phalguna* 22, 1883 (*Saka.*)

PRESIDENT'S ADDRESS—LAID ON THE TABLE . 1—26

Secretary laid on the Table a copy of the President's Addsess to both Houses of Parliament assembled together on the 12th March, 1962.

PRESIDENT'S ASSENT TO BILLS 27-28

(*i*) The High Court Judges (Conditions of Service) Amendment Bill, 1961.

(*ii*) The Appropriation (Railways) No. 4 Bill, 1961.

(*iii*) The Indian Tariff (Amendment) Bill, 1961.

(*iv*) The Appropriation (No. 5) Bill, 1961.

(*v*) The Deposit Insurance Corporation Bill, 1961

(*vi*) The Coffee (Amendment) Bill, 1961.

(*vii*) The Assam Municipal (Manipur Amendment) Bill, 1961.

(*viii*) The Industries (Development and Regulation) Amendment Bill, 1961.

(*ix*) The Apprentices Bill, 1961.

(*x*) The Maternity Benefit Bill, 1961.

(*xi*) The Sugar (Regulation of Production) Bill, 1961.

(*xii*) The Iron Ore Mines Labour Welfare Cess Bill, 1961.

(*xiii*) The Institutes of Technology Bill, 1961.

(*xiv*) The Visva-Bharati Amendment) Bill, 1961.

(*xv*) The Delhi University (Amendment) Bill, 1961.

(*xvi*) The Constitution (Eleventh Amendment) Bill, 1961.

PAPERS LAID ON THE TABLE . . . . 28—37

(1) A copy of the Report of the Third Finance Commission together with an Explanatory Memorandum as to the action taken thereon, under article 281 of he Constitution.

(2) A copy of the Report of the Punjab Commission appointed by the Government of India under the Chairman ship of Shri S.R. Das.

PAPERS LAID ON THE TABLE—*contd.*

(3) A copy each of the following Notifications making certain further amendments the Indian Telegraph Rules, 1951, under sub-section (5) of section 7 of the Inian Telegraph Act, 1885 :—

(*i*) S.O. No. 492 dated the 4th March, 1961.

(*ii*) S.O. No. 3020 dated the 23rd December, 1961.

(*iii*) G.S.R. No.37 dated the 6th January, 1962.

(*iv*) G.S.R. No. 117 dated the 27th January, 1962.

(4) A copy each of the following Ordinances promulgated by the Psesident since the termination of the Fifteenth Session of Second Lok Sabha, under provisions of article 123 (2) (a) of the Constitution :—

(*i*) The Advocates (Amendment) Ordinance, 1962 (No. 1 of 1962).

(*ii*) The Goa, Daman and Diu Administration Ordinance, 1962 (No. 2 of 1962).

(5) A copy each of the following Notifications :—

(*i*) Notification No. F.5(14)-MPH/59 published in Tripusa Gazette dated the 15h November, 1961 makiug certain further amendment to the Tripura Prevention of Food Adulteration Rules, 1958, under sub-sectin (3) of section 24 of the Psevention of Food Adulteration Act, 1954.

(*ii*) the Prevention of Food Adul eration (Amendment) Rules, 1962 published in Notification No. G.S.R. 149 dated the 3rd February, 1962, under sub-section (2) of section 23 of the Prevention of Food Adultration Act, 1954.

PAPERS LAID ON THE TABLE—*contd.*

(6) A copy of Annual Report of the Indian Council of Agricultural Research for the year 1960-61.

(7) A copy each of the following Notification under clause (5) of article 320 of the Constitution, making certain amendments to the Union Public Service Commission (Exemption from Consultation) Regulations, 1958 :—

(*a*) G.S.R. No. 1461 dated the 10th December, 1960.

(*b*) G.S.R. No. 731 dated the 3rd June, 1961.

(*c*) G.S.R. No. 1047 dated the 26th August, 1961.

(8) A copy each of the following Orders under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—

(*a*) The Hyderabad Nurses, Midwives and Health Visitors Council (Reconstitution and Reorganisation) Order, 1961 published in Notification No. G.S.R. 1360 dated the 11th November, 1961, as corrected by Notification No. G.S.R. 1417 dated the 2nd December, 1961.

(*b*) The Bombay State Dental Council (Reconstruction and Reorganisation) Order, 1961 published in Notification No. G.S.R. 1361 dated the 11th November, 1961.

(9) A copy each of the following Notifications under sub-section (2) of section 3 of All India Services Act, 1951:

(*a*) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1961 published in Notification No. G.S.R. 7 dated the January, 1962.

(*b*) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1961 published in Notification No. G.S.R. 8 dated the 6th January, 1962.

PAPERS LAID ON THE TABLE—*contd.*

(*c*) The Indian Police Service (Recruitment) Amendment Rules, 1961 published in Notification No. G.S.R. 9 dated the 6th January, 1962.

(*d*) The Indian Administrative Service (Recruitment) Amendment Rules, 1961 published in Notification No. G.S.R. 10 dated the 6th January, 1962.

(*e*) The Indian Police Service (Probation) Amendment Rules, 1962 pubblished in Notification No. G.S.R. 76 dated the 20th January, 1962.

(10) A copy of Notification No. 19/21/60-Delhi published in Delhi Gazettee dated the 3rd January, 1962 containing the Delhi Municipal Corporation (Election of Councillors) Rules, 1962, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957.

(11) A copy of Notification No. F.3-A/LRO/61 publissed in Delhi gazette dated the 4th December, 1961 containing the Delhi (Urban Areas) Tenants' Relief Rules, 1961 under sub-section (2) of section 8 of the Delhi (Urban Areas) Tenants' Relief Act, 1961.

(12) A copy each of the following Reports under sub-section (1) of section 19 of the Coir Industry Act, 1953 :—

(*a*) Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1960-61.

(*b*) Half-Yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from 1st April to 30th September, 1961.

(13) A copy each of the following papers under sub-section (2) of section 16 of the Tarff Commission Act, 1951 :—

(*a*) Paragraphs 15, 16, 18(x) to 18(xii) relating to selling prices of Soda Ash of the Tariff Commission's Report (1961) on the continuance of protection to the Soda Ash Industry.

PAPERS LAID ON THE TABLE—*contd.*

(*b*) Government Resolution No. Ch (1)-6(9)/61 dated the 5th January, 1962.

(*c*) Paragraphs 15, 16, 17·10 and 17·11 relating to selling prices of Calcium Carbide of the Tariff Commission's Report (1961) on the continuance of protection to the Calcium Carbide Industry.

(*d*) Government Resolution No. Ch(1)-3(2)/61 dated the 5th January, 1962.

(*e*) Statement explaining the reasons why a copy each of the documents at (c) and (d) above could not be laid on the Table within the period prescribed in the said sub-section.

(14) A copy of Report on Industrial Survey of Jammu and Kashmir State.

(15) A copy of the Grant of Loans to Licensed Salt Manufacturers (Amendment) Rules, 1962 published in Notification No. G.S.R. 137 dated the 3rd February, 1962, under sub-section (3) of section 6 of the Salt Cess Act, 1953.

(16) A copy of the Salar Jung Museum Rules, 1961 published in Notification No. G.S.R. 1532 dated the 30th December, 1961, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961.

(17) A copy each of the following Notifications making certain further amendments to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952 :—

(*a*) G.S.R. No. 1456 dated the 9th December, 1961.

(*b*) G.S.R. No. 1457 dated the 9th December, 1961.

(*c*) G.S.R. No. 1459 dated the 9th December, 1961.

(*d*) G.S.R. No. 1513 dated the 23rd December, 1961.

(*e*) G.S.R. No. 98 dated the 20th December, 1961.

18) A copy of Notification No. G.S.R. 1458 dated the 9th December, 1961 extending the Employees' Provident Funds Act, 1952 to certain cane farms.

PAPERS LAID ON THE TABLE—*contd.*

(19) A copy of the Prevention of Cruelty to Animals (Election of Members to Animal Welfare Board) Rules, 1961 published in Notification No. S.O. 3015 dated the 23rd December, 1961, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960.

(20) A copy of the Railway Accident (Compensation) Rules 1950 (as amended up-to-date) under sub-section (3) of section 82J of the Indian Railways Act, 1890.

(21) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1961 published in Notification No. G.S.R. 93 dated the 20th January, 1962, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

(22) A copy each of the following Rules under sub-section (4) of section 7 of the Sugar (Regulation of Production) Act, 1961:—

(*a*) The Sugar (Regulatipn of Production) Rules, 1962 published in Notification No. G.S.R. 72 dated the 15th January, 1962.

(*b*) The Sugar (Regulation of Production) Amendment Rules, 1962, published in Notification No. G.S.R. 218 dated the 14th February, 1962.

(23) A copy each of the following papers:—

(*i*) Report on the Results of Bye-Elections held between June, 1960 and July, 1961.

(*ii*) The Conduct of Elections (Amendment) Rules, 1962 published in Notification No. S.O. 597 dated the 27th February, 1962, under sub-sectipn (3) of section 169 of the Representation of the People Act, 1951.

(24) A copy each of the following rules under sub-section (3) of section 12f o the Government Saving Certificates Act, 1959 :—

(*i*) The Post Office Savings Certificates (Third

PAPERS LAID ON THE TABLE—*contd.*

amendment) Rules, 1961 published in Notification No. G.S.R. 1225 dated the 7th October, 1961.

(*ii*) The Post Office Savings Certificates (Fourth Amendment) Rules, 1961 published in Notification No. G.S.R. 1355 dated the 11th November, 1961.

(25) A copy of the Employees' Provident Funds (Thirteenth Amendment) Scheme, 1961 published in Notification No. S.O. 3·87 dated the 30th December, 1941, under subsection (2) of section 7 of the Employees' Provident Funds Act, 1952.

(26) Statement explaining the circumstances which necessitated immediate legislation by the Goa, Daman and Diu (Administration) Ordinance, 1962, under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(27) Statement explaining the circumstances which necessitated immediate legislation by the Advocates (Amendment) Ordinance, 1962, under Rule 71(1) of the Rules or Procedure and Conduct of Business in Lok Sabha.

PAPERS LAID ON THE TABLE—*contd.*

RESIGNATION OF MEMBERS 37

The Speaker informed Lok Sabha that the following members had resigned their seats in Lok Sabha :

(1) Shri Hoover Hynniewta

(2) Shri Sadath Ali Khan

(3) Shri Ranbir Singh Chaudhuri.

BILLS INTRODUCED . 37-39

(1) The Constitution (Twelfth Amendment) Bill, 1962.

(2) The Goa, Daman and Diu (Administrtion) Bill, 1962

(3) The Advocates (Amendment) Bill, 1962.

AGENDA FOR TUESDAY, MARCH 13, 1962/phalguna 22, 1883 (Saka)

Consideration and passing of the following Bills:

(*i*) State Financial Corporations (Amendment) Bill;

(*ii*) Dock Workers (Regulation of Employment) Amendment; Bill; and

(*iii*) Indian Railways (Second Amendment) Bill.

GMGIPND—LSII—1808(Ai)LS—20-3-62—900.